

Minutes of the Meeting No.7/19 scheduled on 25.10.2018 under the Chairmanship of Shri K.C. Rout, Addl. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Ramesh Kumar Verma, Asst. DGFT

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri Shaish Kumar, Consultant

Shri D.N. Mathur, Consultant

The Committee first considered minutes of the NC Meeting No. 6/19 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-187 NC No. 7/19 Dated 25.10.2018	M/s. Grindwell Norton Ltd., Mumbai F. No. 01/83/50/830/AM17/DES-IV RLA. No. 03/94/40/1105/AM16 Lic. No. 0310808841 dt.27.10.2016
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
SILICON CARBIDE PLATES (Weight not less than 1.92 Kg)	1 No.	SILICON CARBIDE GRAINS FCP 07	0.808 Kg
		SILICON CARBIDE GRAINS 100F	0.843 Kg
		REACTIVE ALUMINA	0.095 Kg
		SILICON METAL	0.365 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-188 NC No. 7/19 Dated 25.10.2018	M/s. Rubamin Ltd., Goa F. No. 01/83/50/478/AM18/DES-IV F. No. 01/83/50/479/AM18/DES-IV RLA. No. 34/24/40/110/AM18 RLA No. 34/24/40/131/AM18 Lic. No. 3410043461 dt.11.09.2017 Lic. No. 3410043462 dt.11.09.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-189 NC No. 7/19 Dated 25.10.2018	M/s. Saraf Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/366/AM18/DES-IV RLA. No. 03/95/40/222/AM18 Lic. No. 0310814231 dt.23.06.2017
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TA for their comments. The case is re-listed for 28.11.2018.

Case No. M-190 NC No. 7/19 Dated 25.10.2018	M/s. J.J. Plastalloy Pvt. Ltd., Varanasi F. No. 01/83/171/41/AM19/DES-IV RLA No. 15/24/40/09/AM18 Lic. No. 1510022139 dt.15.11.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.

Case No. M-191 NC No. 7/19 Dated 25.10.2018	M/s. Punjab Chemicals & Crop Protection Ltd., Mumbai F. No. 01/83/171/27/AM19/DES-IV RLA No. 03/95/40/589/AM18 Lic. No. 0310816801 dt.06.11.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
CYANAZINE TECHNICAL 97% MIN.	1 Kg	ACETONE CYANOHYDRIN TECHNICAL	0.548 Kg
		METHYL ISO BUTYL KETONE 99% MIN	0375 Kg
		CYANURIC CHLORIDE 99% MIN	1.023 Kg
		MONO ETHYL AMINE (70%) SOLUTION	0.392 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-192 NC No. 7/19 Dated 25.10.2018	M/s. Vidhi Specialty Food Ingredients Ltd., Mumbai F. No. 01/83/171/18/AM19/DES-IV RLA No. 03/95/40/637/AM18 Lic. No. 0310817214 dt.22.11.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-193 NC No. 7/19 Dated 25.10.2018	M/s. Gargi Huttenes Albertus Pvt. Ltd., Mumbai F. No. 01/83/171/22/AM19/DES-IV RLA No. 03/94/40/628 Lic. No. 1510022139 dt.15.11.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.

Case No. M-194 NC No. 7/19 Dated 25.10.2018	M/s. Nature Pulese Botanicals Pvt. Ltd., Ahmedabad F. No. 01/83/50/1048/AM17/DES-IV RLA. No. 08/24/40/422/AM17 Lic. No. 0810139541 dt.13.01.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
SOYA DOD MIXED TOCOPHEROL (TOCOPHEROL content Min. 15.0%)	1 MT	DEODORIZED DISTILLATE OIL (MIXED TOCOPHERO)	0.1575 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-195 NC No. 7/19 Dated 25.10.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/910/AM17/DES-IV RLA. No. 34/24/40/230/AM17 Lic. No. 3410042709 dt.02.12.2016
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
COBALT SULPHATE (CO ₂ SO ₄ .7H ₂ O)	100000 Kg	Cobalt Unwrought Purity 95% minimum (Mixture of Broken Cathodes & Powder)	21900 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-196 NC No. 7/19 Dated 25.10.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/141/AM19/DES-IV RLA. No. 34/24/40/277/AM18 Lic. No. 3410044086 dt.26.04.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-197 NC No. 7/19 Dated 25.10.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/142/AM19/DES-IV RLA. No. 34/24/40/313/AM18 Lic. No. 3410044085 dt.26.04.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-198 NC No. 7/19 Dated 25.10.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/32/AM19/DES-IV F. No. 01/83/50/35/AM19/DES-IV RLA. No. 34/24/40/236/AM18 RLA. No. 34/24/40/195/AM18 Lic. No. 3410043772 dt.03.01.2018 Lic. No. 3410043669 dt.04.12.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-199 NC No. 7/19 Dated 25.10.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/550/AM18/DES-IV RLA. No. 34/24/40/186/AM16 Lic. No. 3410042266 dt.13.06.2016
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 04.09.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para

4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. **(Page No.1).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-200 NC No. 7/19 Dated 25.10.2018	M/s. International Flavours Fragrances (I) Pvt. Ltd., Chennai F. No. 01/83/50/663/AM18/DES-IV RLA. No. 04/24/40/182/AM18 Lic. No. 0410163917 dt.23.01.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-201 NC No. 7/19 Dated 25.10.2018	M/s. International Flavours Fragrances (I) Pvt. Ltd., Chennai F. No. 01/83/50/558/AM18/DES-IV RLA. No. 04/24/40/100/AM18 Lic. No. 0410163617 dt.25.10.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-202 NC No. 7/19 Dated 25.10.2018	M/s. International Flavours Fragrances (I) Pvt. Ltd., Chennai F. No. 01/83/50/639/AM18/DES-IV RLA. No. 04/24/40/185/AM18 Lic. No. 0410163918 dt.23.01.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-203 NC No. 7/19 Dated 25.10.2018	M/s. Nandan Petrochem Ltd., Raigadh F. No. 01/83/50/01/AM16/DES-IV RLA. No. 03/95/40/486/AM15 Lic. No. 0310790331 dt.17.10.2014
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-204 NC No. 7/19 Dated 25.10.2018	M/s. Acmechem Ltd., Gujarat F. No. 01/83/50/448/AM15/DES-IV RLA. No. 02/24/40/55/AM15 Lic. No. 0210204314 dt.03.07.2014
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-205 NC No. 7/19 Dated 25.10.2018	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Raigad F. No. 01/83/50/239/AM17/DES-IV/Pt. RLA. No. 03/94/40/791/AM16 Lic. No. 0310801538 dt.04.01.2016
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The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-206 NC No. 7/19 Dated 25.10.2018	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Raigad F. No. 01/83/50/622/AM17/DES-IV/Pt. RLA. No. 03/94/40/264/AM17 Lic. No. 0310806142 dt.12.07.2016
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The Committee considered the case as per agenda and decided to call for the firm for **Personal Hearing**. P.H Letter issued on 22.11.2018. The case is re-listed for 28.11.2018.

Case No. M-207 NC No. 7/19 Dated 25.10.2018	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/13/AM18/DES-IV/Pt. RLA. No. 05/24/40/590/AM17 Lic. No. 0510401921 dt.10.03.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-208 NC No. 7/19 Dated 25.10.2018	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/180/AM18/DES-IV/Pt. RLA. No. 05/24/40/51/AM18 Lic. No. 0510402427 dt.03.05.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-209 NC No. 7/19 Dated 25.10.2018	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/656/AM16/DES-IV RLA. No. 05/24/40/241/AM16 Lic. No. 0510395317 dt.14.08.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-210 NC No. 7/19 Dated 25.10.2018	M/s. Vishnu Chemicals Ltd., Hyderabad F. No. 01/83/50/520/AM18/DES-IV RLA. No. 09/24/40/151/AM18 Lic. No. 0910065207 dt.22.06.2017
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/170/2011-CH-II dated 19.12.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. **(Page No.2).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-211 NC No. 7/19 Dated 25.10.2018	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/657/AM16/DES-IV/Pt. RLA. No. 08/24/40/105/AM16 Lic. No. 0810135687 dt.17.07.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-212 NC No. 7/19 Dated 25.10.2018	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/667/AM17/DES-IV RLA. No. 08/24/40/93/AM17 Lic. No. 0810138210 dt.03.08.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-213 NC No. 7/19 Dated 25.10.2018	M/s. Rubamin Ltd., Vadodara F. No. 01/83/171/34/AM19/DES-IV RLA. No. 34/24/40/63/AM18 Lic. No. 3410043337 dt.13.07.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
COBALT SULPHATE (COSO4.7H2O)	100000 Kg	Cobalt Metal Broken Chatodes	22600 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-214 NC No. 7/19 Dated 25.10.2018	M/s. Hindustan Unilever Ltd., Mumbai F. No. 01/83/171/16/AM19/DES-IV RLA. No. 03/94/40/921/AM15 Lic. No. 0310806403 dt.19.07.2016
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

Case No. M-215 NC No. 7/19 Dated 25.10.2018	M/s. Indogulf Cropesciences Ltd., Delhi F. No. 01/83/171/37/AM19/DES-IV RLA. No. 05/23/40/294/AM18 Lic. No. 0510404708 dt.23.11.2017
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

Case No. M-216 NC No. 7/19 Dated 25.10.2018	M/s. Avery Dennison India Pvt. Ltd., New Delhi F. No. 01/83/171/28/AM19/DES-IV RLA. No. 05/23/40/327/AM18 Lic. No. 0510404750 dt.07.12.2017
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/90/2018- TS dated 20.11.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. **(Page No.3).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-217 NC No. 7/19 Dated 25.10.2018	M/s. UPL Ltd., Mumbai F. No. 01/83/171/33/AM19/DES-IV RLA. No. 03/95/40/956/AM18 Lic. No. 0310819293 dt.21.02.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

Case No. M-218 NC No. 7/19 Dated 25.10.2018	M/s. Deep Polymers Pvt. Ltd., Ahmedabad F. No. 01/83/171/32/AM19/DES-IV RLA. No. 08/24/40/299/AM18 Lic. No. 0810142001 dt.14.02.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Filler Master Batch (Containing 73% +/-1% Calcium Carbonate)	1000000 Kg	LLDPE Granules	25500 Kg
		Calcium Carbonate	744600 Kg
		Wax	20400 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-219 NC No. 7/19 Dated 25.10.2018	M/s. Parijat Industries India Pvt. Ltd., New Delhi F. No. 01/83/171/31/AM19/DES-IV RLA. No. 05/24/40/378/AM18 Lic. No. 0510404680 dt.22.11.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Fluroxypyr Meptyl 33% EC	10500 Kg	Fluroxypyr Meptyl Technical 98% Min.	3608.25 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-220 NC No. 7/19 Dated 25.10.2018	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/171/36/AM19/DES-IV RLA. No. 30/24/40/33/AM18 Lic. No. 3010104178 dt.12.12.2017
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

Case No. M-221 NC No. 7/19 Dated 25.10.2018	M/s. Hindustan platinum Pvt. Ltd., Mumbai F. No. 01/83/171/30/AM19/DES-IV RLA. No. 03/94/40513/AM18 Lic. No. 0310816578 dt.27.10.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-222 NC No. 7/19 Dated 25.10.2018	M/s. Arihant Intermediates Madras Pvt. Ltd., Chennai F. No. 01/83/171/29/AM19/DES-IV RLA. No. 04/24/40/183/AM18 Lic. No. 0410163784 dt.12.12.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-223 NC No. 7/19 Dated 25.10.2018	M/s. Colourtex Industries Pvt. Ltd., Mumbai F. No. 01/83/171/35/AM19/DES-IV RLA. No. 03/94/40/871/AM18 Lic. No. 0310819422 dt.26.02.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Reactive Blue 19 (90% Dye Content)	1 Kg	Bromamine Acid	0.433 Kg

	Metabase Condense	0.236 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-224 NC No. 7/19 Dated 25.10.2018	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/171/15/AM19/DES-IV RLA. No. 37/21/40/05/AM15 Lic. No. 3710002584 dt.13.04.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-225 NC No. 7/19 Dated 25.10.2018	M/s. ITC Ltd., Secunderabad F. No. 01/83/50/302/AM15/DES-IV RLA. No. 09/24/40/10/AM15 Lic. No. 0910059759 dt.16.04.2014
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The Committee considered the case as per agenda for enhancement of quantity of import item No.1, during the meeting on 25.10.2018. The Committee decided to enhance the quantity of import item No.1, approved in Meeting No.18/83 dated 11.03.2015 without any other change as under:-

Import item as per AA with Qty.	Import items as per NC M. No. 18/83 dt.11.03.15 with Qty.	Import item recommended with Qty.
Eucalyptus Wood Chips (BDMT) for conversion of chips into pulp)- 2.552 MT	Eucalyptus Wood Chips (BDMT) for conversion of chips into pulp)- 2.407 MT	Eucalyptus Wood Chips (BDMT) for conversion of chips into pulp)- 2.552 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-226 NC No. 7/19 Dated 25.10.2018	M/s. ITC Ltd., Secunderabad F. No. 01/83/50/156/AM16/DES-IV RLA. No. 09/24/40/687/AM15 Lic. No. 0910061938 dt.28.04.2015
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The Committee considered the case as per agenda for enhancement of quantity of import item No.1, during the meeting on 25.10.2018. The Committee decided to enhance the quantity of import item No.1, approved in Meeting No. 10/83 dt.21.10.15 without any other change as under:-

Import item as per AA with Qty.	Import items as per NC M. No. 10/83 dt.21.10.15 with Qty.	Import item recommended with Qty.
Eucalyptus Wood Chips (BDMT) for conversion of chips into pulp)- 2.45 MT	Eucalyptus Wood Chips (BDMT) for conversion of chips into pulp)- 2.407 MT	Eucalyptus Wood Chips (BDMT) for conversion of chips into pulp)- 2.45 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-227 NC No. 7/19 Dated 25.10.2018	M/s. Naiknavare Chemicals Ltd., Mumbai F. No. 01/83/50/1101/AM07/DES-IV RLA. No. 03/95/40/1190/AM07 Lic. No. 0310414759 dated 05.01.2007
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The Committee considered the case as per agenda for amendment in description of export and import item, during the meeting on 25.10.2018. The Committee decided to amend the description of export and import item, approved in Meeting No. 44/83 dt.14.02.2007 without any other change as under:-

Export item

Export Item as per AA	Export Item as per NC M. No.44/83 dt.14.02.07	Export item recommended
Para Tertiary Butyl Phenol	Para Ditertiary Butyl Phenol	Para Tertiary Butyl Phenol

Import item

Import Item as per AA	Import Item as per NC M. No.44/83 dt.14.02.07	Import item recommended
Molten Phenol Purity 99% Min.	Phenol	Molten Phenol Purity 99% Min.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-228 NC No. 7/19 Dated 25.10.2018	M/s. Naiknavare Chemicals Ltd., Mumbai F. No. 01/83/50/910/AM07/DES-IV RLA. No. 03/95/40/11072/AM07 Lic. No. 0310411312 dated 07.12.2006
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The Committee considered the case as per agenda for amendment in description of export and import item, during the meeting on 25.10.2018. The Committee decided to amend the description of export and import item, approved in Meeting No. 44/83 dt.14.02.2007 without any other change as under:-

Export item

Export Item as per AA	Export Item as per NC M. No.45/83 dt.21.02.07	Export item recommended
Para Tertiary Butyl Phenol	Para Ditertiary Butyl Phenol	Para Tertiary Butyl Phenol

Import item

Import Item as per AA	Import Item as per NC M. No.45/83 dt.21.02.07	Import item recommended
Molten Phenol Purity 99% Min.	Phenol	Molten Phenol Purity 99% Min.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-229 NC No. 7/19 Dated 25.10.2018	M/s. Organica Biotech Pvt. Ltd., Mumbai F. No. 01/83/50/864/AM16/DES-IV RLA. No. 03/95/40/455/AM16 Lic. No. 0310799080 dt.28.09.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. The case is re-listed for 28.11.2018.

Case No. M-230 NC No. 7/19 Dated 25.10.2018	M/s. Pacific Industries Ltd., Bangaluru F. No. 01/83/171/43/AM19/DES-IV
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.

Case No. M-231 NC No. 7/19 Dated 25.10.2018	M/s. Paramount Minerals and Chemicals Ltd., Mumbai F. No. 01/83/50/659/AM14/DES-IV RLA. No. 03/95/40/584/AM14 Lic. No. 0310757748 dt.13.11.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/132/2011-CH-II dated

28.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. **(Page No.4).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

A handwritten signature in blue ink, appearing to be 'J.B.', is located in the upper left quadrant of the page. To its right, there are some faint, illegible markings and a small vertical smudge.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2018 MEETING DATE : 25.10.2018

Case No.:50/5/83-ALC1/2018	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00320/AM19/	RLA File :15/24/040/00014/AM15/	Lic.No/Date:1510022029 16.10.2014	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
1			
Export item	Qty.	Import item	Qty.
WHITE MASTER BATCH	44 MT	PP GRANULES POLYPROPYLENE	13.464 MT
		TITANIUM DIOXIDE	22.44 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:74/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00344/AM19/	RLA File :50/24/040/00023/AM15/	Lic.No/Date:5010002198 28.04.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
2			
Export item	Qty.	Import item	Qty.
Manganese (II) Sulphate Hydrate (MnSO4 27%)	1 Kg	MANGANESE OXIDE (MANGANESE content 48 + /- 2%)	0.199 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:75/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00345/AM19/	RLA File :50/24/040/00024/AM15/	Lic.No/Date:5010002199 28.04.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
3			
Export item	Qty.	Import item	Qty.
Manganese (II) Sulphate Hydrate (MnSO4 27%)	1 Kg	MANGANESE OXIDE (MANGANESE content 48 + /- 2%)	0.199 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			



Case No.:76/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00346/AM19/	RLA File :50/24/040/00025/AM15/	Lic.No/Date:5010002200 28.04.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Manganese (II) Sulphate Hydrate (MnSO4 27%)	1 Kg	MANGANESE OXIDE (MANGANESE content 48 + /- 2%)	0.199 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:52/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00322/AM19/	RLA File :15/24/040/00021/AM16/	Lic.No/Date:1510022087 03.02.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
White Master Batch	25 MT	LLDPE Linear Low Density Polyethylene	7.65 MT
		Calcium Carbonate	7.65 MT
		Titanium Dioxide	10.20 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:27/5/83-ALC1/2018	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00297/AM19/	RLA File :08/24/040/00390/AM16/	Lic.No/Date:0810137207 16.02.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
REACTIVE BLUE FGFN	1 MT	ETHYLENE DIAMINE	0.315 MT
		CYANURIC CHLORIDE	0.201 MT
		META BASE V.S.CONDENSE	0.600 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:51/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:1510022091	Defer

:01/83/050/00321/AM19/	:15/24/040/00022/AM16/	26.02.2016	Date:28.11.2018
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Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 28.11.2018.

Case No.:64/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00534/AM19/	RLA File :34/24/040/00321/AM16/	Lic.No/Date:3410041945 04.03.2016	Defer Date:
8 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 04.09.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.5). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:65/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00535/AM19/	RLA File :34/24/040/00038/AM17/	Lic.No/Date:3410042195 23.05.2016	Defer Date:
9 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 04.09.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.6). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:68/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00538/AM19/	RLA File :34/24/040/00090/AM17/	Lic.No/Date:3410042322 01.07.2016	Defer Date:
10 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 04.09.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.7). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:92/6/83-ALC1/2018	Party Name:KRISHNA LAMICOAT PVT. LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
HQ File :01/83/050/00460/AM19/	RLA File :07/24/040/00136/AM17/	Lic.No/Date:0710110076 12.07.2016	Defer Date:28.11.2018
11 Decision :The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.

	Case No.:34/7/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
12	HQ File :01/83/050/00504/AM19/	RLA File :03/95/040/00273/AM17/	Lic.No/Date:0310806203 13.07.2016	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:35/7/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
13	HQ File :01/83/050/00505/AM19/	RLA File :03/95/040/00155/AM17/	Lic.No/Date:0310806207 13.07.2016	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:36/7/83-ALC1/2018	Party Name:RALLIS INDIA LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
14	HQ File :01/83/050/00506/AM19/	RLA File :03/95/040/00266/AM17/	Lic.No/Date:0310806456 21.07.2016	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:46/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
15	HQ File :01/83/050/00414/AM19/	RLA File :03/94/040/00511/AM17/	Lic.No/Date:0310808988 07.11.2016	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration the case for want of information from the firm. D/L dated 20.11.2018 issued by DGFT. The case is listed for 28.11.2018.				

	Case No.:47/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
16	HQ File :01/83/050/00415/AM19/	RLA File :03/94/040/00388/AM17/	Lic.No/Date:0310808987 07.11.2016	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration the case for want of information from the firm. D/L dated 20.11.2018 issued by DGFT. The case is listed for 28.11.2018.				

	Case No.:69/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
17	HQ File :01/83/050/00539/AM19/	RLA File :34/24/040/00311/AM16/	Lic.No/Date:3410042869 19.01.2017	Defer Date:28.11.2018

Decision : The Committee considered the case as per agenda and decided to defer the case examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

	Case No.:101/6/83-ALC1/2018	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
18	HQ File :01/83/050/00469/AM19/	RLA File :32/24/040/00027/AM17/	Lic.No/Date:3210078089 30.01.2017	Defer Date:28.11.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

	Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
19	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:28.11.2018

Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 25.07.2018. The case is re-listed for 28.11.2018.

	Case No.:61/7/83-ALC1/2018	Party Name:SAINT-GOBAIN INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
20	HQ File :01/83/050/00531/AM19/	RLA File :04/24/040/00021/AM18/	Lic.No/Date:0410163155 26.05.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Magnetron Coated Float Glass (Thickness 6 MM)	1 MT (66.6667 Sq. MT)	SILICA SAND(99%silica)	908.8 Kg
		SODA ASH Sodium carbonate (Dense)99%Na ₂ CO ₃)	275 Kg
		SODIUM SULPHATE (99%Na ₂ SO ₄)	11 Kg
		IRON OXIDE S200	2 Kg
		DOLOMITE	224.9 Kg
		NICKEL OXIDE (Ni-76%min)	0.62 Kg
		COBALT OXIDE (CO-71.5%)	0.17 Kg
		SELENIUM Se -- 99%	0.007 Kg
		PMMA BASE INTERLEVANT POWDER	0.04609 Kg
		LSHS/FURNACE OIL	5% of FOB value of export as per General Note for fuel
		WOOD PINE	As per packing policy
		UNIT CLAY Tyvek(BENTONITE)	As per packing policy
		CARGO DRY	As per packing policy
		ALUMINIUM FOIL	As per packing policy
		NICKEL CHROMIUM	0.02827 Kg
		TITANIUM	0.001446 Kg
		NIOBIUM	0.01989 Kg
		SILVER	0.009163 Kg
		SILICON ALUMINIUM	0.06292 Kg
		TITANIUM OXIDE	0.00288 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:70/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
21	HQ File :01/83/050/00540/AM19/	RLA File :34/24/040/00108/AM18/	Lic.No/Date:3410043376 02.08.2017	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

22	Case No.:30/1/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
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	HQ File :01/83/050/00630/AM18/	RLA File :03/95/040/00568/AM18/	Lic.No/Date:0310816419 18.10.2017	Defer Date:												
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.07.2018 and final reminder issued by DGFT on 28.09.2018.																
23	Case No.:83/5/83- ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred												
	HQ File :01/83/050/00353/AM19/	RLA File :03/94/040/00626/AM18/	Lic.No/Date:0310817012 13.11.2017	Defer Date:28.11.2018												
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.																
24	Case No.:68/1/83- ALC1/2018	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Rejected												
	HQ File :01/83/050/00668/AM18/	RLA File :56/24/040/00001/AM18/	Lic.No/Date:5610005261 17.11.2017	Defer Date:												
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.07.2018 and final reminder issued by DGFT on 28.09.2018.																
25	Case No.:62/7/83- ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved												
	HQ File :01/83/050/00532/AM19/	RLA File :15/24/040/00005/AM18/	Lic.No/Date:1510022140 22.11.2017	Defer Date:												
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-																
<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Master Batch (Containing Titanium Tioxide 80%)</td><td>300 MT</td><td>Polyethylene (LLDPE)</td><td>183.6 MT</td></tr><tr><td></td><td></td><td>Titanium Dioxide</td><td>122.4 MT</td></tr></table>					Export item	Qty.	Import item	Qty.	Master Batch (Containing Titanium Tioxide 80%)	300 MT	Polyethylene (LLDPE)	183.6 MT			Titanium Dioxide	122.4 MT
Export item	Qty.	Import item	Qty.													
Master Batch (Containing Titanium Tioxide 80%)	300 MT	Polyethylene (LLDPE)	183.6 MT													
		Titanium Dioxide	122.4 MT													
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																
26	Case No.:86/5/83- ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred												
	HQ File :01/83/050/00356/AM19/	RLA File :03/94/040/00610/AM18/	Lic.No/Date:0310817361 28.11.2017	Defer Date:28.11.2018												
Decision : The Committee considered the case as per agenda and decided to defer consideration the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.																
27	Case No.:70/7/83- ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred												
	HQ File	RLA File	Lic.No/Date:3410043376	Defer												

:01/83/050/00540/AM19/	:34/24/040/00108/AM18/	02.08.2017	Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

Case No.:1/5/83-ALC1/2018	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
28 HQ File :01/83/050/00271/AM19/	RLA File :09/24/040/00481/AM18/	Lic.No/Date:0910065768 19.12.2017	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

Case No.:34/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved	
HQ File :01/83/050/00041/AM19/	RLA File :34/24/040/00196/AM18/	Lic.No/Date:3410043720 21.12.2017	Defer Date:	
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
29	Export item	Qty.	Import item	Qty.
	Refrigerant Gas R-410A (Refrigerant Blend R410A)(Filled in cyl of 25lbs/11.3 kgs Gas capacity made out of CRCA S/Sheet) (Blend R-32-50%, R 125 – 50%)	1 MT	Chloroform (Minimum 99% Purity)	1.37 MT
			Fluorspar (Acid Grade)	1.02 MT
			Difluoromethane (HFC-32) (R-32)	0.50 MT
			Relevant Packing Material (i.e. Empty Cylinder)(25lbs/11.3 kgs Gas Capacity Made out of CRCA S/Sheet of thick up to 4mm)	As per packing policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:93/6/83-ALC1/2018	Party Name:CENTRAL INDIA VENEERS PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
30 HQ File :01/83/050/00461/AM19/	RLA File :50/24/040/00007/AM18/	Lic.No/Date:5010002400 10.01.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to withdrawn the case on the basis of letter of Deptt. of IPP dated 11.10.2018 wherein Deptt. of IPP stated that the firm has informed the they have withdrawn the above Advance Authorisation and assured to provide the withdrawn letter. (Page No.8).			

Case No.:108/1/83-ALC1/2018	Party Name:GRINDWELL NORTON LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
31 HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:28.11.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.

Case No.:31/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00038/AM19/	RLA File :34/24/040/00126/AM18/	Lic.No/Date:3410043817 22.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

32	Export item	Qty.	Import item	Qty.
	Refrigerant Gas R-407C (Refrigerant Blend R407C)(Filled in cyl of 25lbs/11.3 kgs Gas capacity made out of CRCA S/Sheet) (Blend R-32-23%, R 125 – 25%, R-134(a)- 52%)	1 MT	Chloroform (Minimum 99% Purity)	0.68 MT
			Fluorspar (Acid Grade)	0.511 MT
			Difluoromethane (HFC-32) (R-32)	0.23 MT
			Refrigerant Gas R-134A (1.1.1.2 - Tetra Fluoroethane)	0.52 MT
			Relevant Packing Material (i.e. Empty Cylinder)(25lbs/11.3 kgs Gas Capacity Made out of CRCA S/Sheet of thick up to 4mm)	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00039/AM19/	RLA File :34/24/040/00290/AM18/	Lic.No/Date:3410043819 22.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

33	Export item	Qty.	Import item	Qty.
	Refrigerant Gas R-410A (Refrigerant Blend R410A)(Filled in cyl of 25lbs/11.3 kgs Gas capacity made out of CRCA S/Sheet) (Blend R-32-50%, R 125 – 50%)	1 MT	Chloroform (Minimum 99% Purity)	1.37 MT
			Fluorspar (Acid Grade)	1.02 MT
			Difluoromethane (HFC-32) (R-32)	0.50 MT
			Relevant Packing Material (i.e. Empty Cylinder)(25lbs/11.3 kgs Gas Capacity Made out of CRCA S/Sheet of thick up to 4mm)	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:47/4/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
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HQ File :01/83/050/00245/AM19/	RLA File :34/24/040/00317/AM18/	Lic.No/Date:3410043860 06.02.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

34	Export item	Qty.	Import item	Qty.
	Refrigerant Gas R-410A (Refrigerant Blend R410A)(Filled in cyl of 25lbs/11.3 kgs Gas capacity made out of CRCA S/Sheet) (Blend R-32-50%, R 125 – 50%)	1 MT	Chloroform (Minimum 99% Purity)	1.37 MT
			Fluorspar (Acid Grade)	1.02 MT
			Difluoromethane (HFC-32) (R-32)	0.50 MT
			Relevant Packing Material (i.e. Empty Cylinder)(25lbs/11.3 kgs Gas Capacity Made out of CRCA S/Sheet of thick up to 4mm)	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:56/4/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
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HQ File :01/83/050/00254/AM19/	RLA File :34/24/040/00320/AM18/	Lic.No/Date:3410043866 06.02.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

35	Export item	Qty.	Import item	Qty.
	Refrigerant Gas R-407C (Refrigerant Blend R407C)(Filled in cyl of 25lbs/11.3 kgs Gas capacity made out of CRCA S/Sheet) (Blend R-32-23%, R 125 – 25%, R-134(a)- 52%)	1 MT	Chloroform (Minimum 99% Purity)	0.68 MT
			Fluorspar (Acid Grade)	0.511 MT
			Difluoromethane (HFC-32) (R-32)	0.23 MT
			Refrigerant Gas R-134A (1.1.1.2 - Tetra Fluoroethane)	0.52 MT
			Relevant Packing Material (i.e. Empty Cylinder)(25lbs/11.3 kgs Gas Capacity Made out of CRCA S/Sheet of thick up to 4mm)	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

NORMS COMMITTEE.

36	Case No.:73/1/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00673/AM18/	RLA File :08/24/040/00317/AM18/	Lic.No/Date:0810141939 07.02.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
37	Case No.:107/1/83-ALC1/2018	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2018 issued by Deptt. of IPP. Final reminder to be issued. The case is re-listed for 28.11.2018.				
38	Case No.:27/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter to be issued. The case is re-listed for 28.11.2018.				
39	Case No.:28/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter to be issued. The case is re-listed for 28.11.2018.				
40	Case No.:57/3/83-ALC1/2018	Party Name:ADITYA INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
	HQ File :01/83/050/00152/AM19/	RLA File :52/24/040/00070/AM18/	Lic.No/Date:5210042560 16.03.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.08.2018 and final reminder issued by DGFT on 28.09.2018.				

Case No.:16/3/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00111/AM19/	RLA File :08/24/040/00361/AM18/	Lic.No/Date:0810142184 21.03.2018	Defer Date:
41 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/220/2018- TSW dated 10.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.9-10).			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:38/5/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved	
HQ File :01/83/050/00308/AM19/	RLA File :03/95/040/01030/AM18/	Lic.No/Date:0310819959 21.03.2018	Defer Date:	
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
42	Export item	Qty.	Import item	Qty.
	MANCOZEB 75% WDG/DF (FUNGICIDE)	1 Kg	Ethylene Diamine	0.179 Kg
			Sodium Lignosulphonate (Borresperse NA)	0.060 Kg
			Hexamine Technical	0.017 Kg
			Carbon Disulphide	0.452 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:39/5/83- ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved	
HQ File :01/83/050/00309/AM19/	RLA File :03/95/040/01037/AM18/	Lic.No/Date:0310819960 21.03.2018	Defer Date:	
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
43	Export item	Qty.	Import item	Qty.
	MANCOZEB 80% WP (FUNGICIDE)	1 Kg	Ethylene Diamine	0.189 Kg
			Sodium Lignosulphonate (Borresperse NA)	0.053 Kg
			Hexamine Technical	0.017 Kg
			Carbon Disulphide	0.455 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:13/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter to be issued. The case is re-listed for 28.11.2018.			

45	Case No.:19/3/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00114/AM19/	RLA File :08/24/040/00345/AM18/	Lic.No/Date:0810142239 26.03.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

46	Case No.:18/5/83-ALC1/2018	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
	HQ File :01/83/050/00288/AM19/	RLA File :03/95/040/00263/AM18/	Lic.No/Date:0310820146 27.03.2018	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.08.2018 and reminder issued by DGFT on 28.09.2018.			

47	Case No.:20/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00290/AM19/	RLA File :03/95/040/01153/AM18/	Lic.No/Date:0310820132 27.03.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

48	Case No.:22/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00292/AM19/	RLA File :03/95/040/01155/AM18/	Lic.No/Date:0310820144 27.03.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 28.11.2018.			

49	Case No.:25/5/83-ALC1/2018	Party Name:RALLIS INDIA LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00295/AM19/	RLA File :03/95/040/01017/AM18/	Lic.No/Date:0310820163 27.03.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.

Case No.:37/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
50 HQ File :01/83/050/00307/AM19/	RLA File :03/95/040/01154/AM18/	Lic.No/Date:0310820135 27.03.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

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Case No.:77/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00347/AM19/	RLA File :50/24/040/00013/AM18/	Lic.No/Date:5010002409 02.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item		Qty.	Import item
Manganese Sulphate Hydrate (MNSO4)		1 Kg	MANGANESE OXIDE (MNO)
			0.199 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:94/6/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00462/AM19/	RLA File :50/24/040/00014/AM18/	Lic.No/Date:5010002408 02.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item		Qty.	Import item
Manganese Sulphate Hydrate (MNSO4)		1 Kg	MANGANESE OXIDE (MNO) 0.199 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:30/5/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
53 HQ File :01/83/050/00300/AM19/	RLA File :03/95/040/01179/AM18/	Lic.No/Date:0310820287 05.04.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

54	Case No.:5/4/83-ALC1/2018	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00203/AM19/	RLA File :03/94/040/01068/AM18/	Lic.No/Date:0310820320 09.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/250/2018- TSW dated 31.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.11) .			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:65/3/83-ALC1/2018	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:79/3/83-ALC1/2018	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00174/AM19/	RLA File :08/24/040/00012/AM19/	Lic.No/Date:0810142357 12.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
56			
Export item	Qty.	Import item	Qty.
SOLVENT BROWN 2B (BASIC BROWN B)	1 Kg	META PHENYLENE DIAMINE	1.14 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:26/5/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00296/AM19/	RLA File :03/95/040/01111/AM18/	Lic.No/Date:0310820445 12.04.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

58	Case No.:91/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00186/AM19/	RLA File :08/24/040/00339/AM17/	Lic.No/Date:0810142364 13.04.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.

	Case No.:12/4/83-ALC1/2018	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
59	HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. The D.O letter to be issued. The case is re-listed for 28.11.2018.				

	Case No.:23/5/83-ALC1/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
60	HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 28.11.2018.				

	Case No.:4/6/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
61	HQ File :01/83/050/00372/AM19/	RLA File :34/24/040/00002/AM19/	Lic.No/Date:3410044051 18.04.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 28.11.2018.				

	Case No.:5/6/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
62	HQ File :01/83/050/00373/AM19/	RLA File :34/24/040/00016/AM19/	Lic.No/Date:3410044059 18.04.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 28.11.2018.				

	Case No.:31/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
63	HQ File :01/83/050/00301/AM19/	RLA File :03/95/040/00047/AM19/	Lic.No/Date:0310820659 25.04.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:16/4/83-ALC1/2018	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
64	HQ File :01/83/050/00214/AM19/	RLA File :03/94/040/00079/AM19/	Lic.No/Date:0310820746 02.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/250/2018- TSW dated 31.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. **(Page No.12).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/5/83-ALC1/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00277/AM19/	RLA File :03/95/040/00080/AM19/	Lic.No/Date:0310820749 02.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

65

Export item	Qty.	Import item	Qty.
YAPOX RA 103(BENZENAMINE,4-(1-METHYL-1-PHENYLETHYL)N-PHENYL	1 Kg	DIPHENYLAMINE	0.45 Kg
		ALPHA METHYL STYRENE	0.63 Kg
		ACTIVATED CLAY	0.043 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:72/4/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00270/AM19/	RLA File :03/95/040/01081/AM18/	Lic.No/Date:0310820847 08.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

66

Export item	Qty.	Import item	Qty.
Flonicamid (Flonicamid Technical)	1 Kg	Trifluoroacetyl Chloride	0.971 Kg
		Ethyl Vinyl Ether	0.574 Kg
		Methyl-3-Methoxyacrylate	0.837 Kg
		Aminoacetonitrile Sulfate	0.548 Kg
		N-Methyl-2-Pyrrolidone	0.155 Kg
		Methylene Dichloride	0.532 Kg
		Toluene	0.197 Kg
		Sodium Methoxide 98%	0.441 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/5/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00276/AM19/	RLA File :03/95/040/00070/AM19/	Lic.No/Date:0310820838 08.05.2018	Defer Date:

67

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
REACTIVE BLUE G DRY CRUDE	1 Kg	BROMAMINE ACID	0.847 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:58/3/83-ALC1/2018	Party Name:JATIA CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
68 HQ File :01/83/050/00153/AM19/	RLA File :02/24/040/00014/AM19/	Lic.No/Date:0210208393 09.05.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Deptt. of IPP . The case is re-listed for 28.11.2018.			

Case No.:22/4/83-ALC1/2018	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
69 HQ File :01/83/050/00220/AM19/	RLA File :05/23/040/00051/AM19/	Lic.No/Date:0510406379 09.05.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.08.2018 and reminder issued by DGFT on 28.09.2018.			

Case No.:11/7/83-ALC1/2018	Party Name:NAV NIRMAN FORMWORKS SYSTEMS PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
70 HQ File :01/83/050/00481/AM19/	RLA File :09/24/040/00648/AM18/	Lic.No/Date:0910066207 09.05.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP . The case is re-listed for 28.11.2018.			

Case No.:13/7/83-ALC1/2018	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
71 HQ File :01/83/050/00483/AM19/	RLA File :09/24/040/00043/AM19/	Lic.No/Date:0910066211 09.05.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

Case No.:12/7/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
72 HQ File :01/83/050/00482/AM19/	RLA File :09/24/040/00064/AM19/	Lic.No/Date:0910066224 11.05.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

73	Case No.:37/7/83-ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00507/AM19/	RLA File :09/24/040/00048/AM19/	Lic.No/Date:0910066228 11.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/222/2018- TSW dated 26.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.13). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

74

Case No.:57/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00527/AM19/	RLA File :05/23/040/00069/AM19/	Lic.No/Date:0510406458 14.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 51%-55%)	1 Kg	LINEAR ALPHA OLEFINS (C14-C18)	As applied for
		CHLORINE	0.87 Kg
		METHYL TIN STABILIZER	0.01 Kg
		HDPE GRANULES	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.:49/6/83-ALC1/2018	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00417/AM19/	RLA File :03/94/040/00128/AM19/	Lic.No/Date:0310821013 16.05.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2018 issued by Deptt. of IPP. Final reminder to be issued. The case is re-listed for 28.11.2018.				

76	Case No.:33/6/83-ALC1/2018	Party Name:OWENS CORNING INDIA PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00401/AM19/	RLA File :03/95/040/00142/AM19/	Lic.No/Date:0310821121 21.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/265/2018- TSW dated 31.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.14).				

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.:4/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00274/AM19/	RLA File :03/95/040/00161/AM19/	Lic.No/Date:0310821151 22.05.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

78	Case No.:57/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00425/AM19/	RLA File :03/94/040/00140/AM19/	Lic.No/Date:0310821284 29.05.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued. The case is re-listed for 28.11.2018.				

79	Case No.:55/6/83-ALC1/2018	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00423/AM19/	RLA File :03/94/040/00170/AM19/	Lic.No/Date:0310821362 31.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/13/2015-CH-II dated 25.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.15).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

80	Case No.:36/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00306/AM19/	RLA File :31/83/040/00004/AM19/	Lic.No/Date:3110067065 05.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

81	Case No.:61/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00331/AM19/	RLA File :08/24/040/00071/AM19/	Lic.No/Date:0810142763 06.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				

Export item	Qty.	Import item	Qty.
DISPERSE BLACK 2RC	1 Kg	3-AMINO 4-METHOXY ACETANILIDE	0.150 Kg
		6-CHLORO-2, 4-DINITRO ANILINE	0.350 Kg
		ALLYL CHLORIDE	0.130 Kg
		N, N-DIETHYL METAAMINO ACETANILIDE	0.160 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

82	Case No.:29/5/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00299/AM19/	RLA File :02/24/040/00039/AM19/	Lic.No/Date:0210208489 08.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.				

83	Case No.:29/6/83-ALC1/2018	Party Name:NOCIL LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00397/AM19/	RLA File :03/95/040/00036/AM19/	Lic.No/Date:0310821597 08.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				

Export item	Qty.	Import item	Qty.
Hexamethylene-1, 6-Bis (thiosulphate) Disodium salt, Dihydrate.	1 Kg	1, 6-Dichlorohexane	0.430 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.:58/7/83-ALC1/2018	Party Name:TECHNO WAXCHEM PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00528/AM19/	RLA File :02/24/040/00034/AM19/	Lic.No/Date:0210208488 08.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued. The case is re-listed for 28.11.2018.				

85	Case No.:28/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00298/AM19/	RLA File :31/83/040/00035/AM19/	Lic.No/Date:3110067077 09.06.2018	Defer Date:25.10.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

Case No.:43/6/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00411/AM19/	RLA File :03/95/040/00187/AM19/	Lic.No/Date:0310821599 11.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
86	Export item	Qty.	Import item
	Acephate Technical 98%	1 Kg	O, O-Dimethyl Phosphoramido Thioate (DMPAT 95% Min)
			Methylene Dichloride
			ACETIC ANHYDRIDE
			0.0539 Kg
			0.715 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:63/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00333/AM19/	RLA File :05/23/040/00118/AM19/	Lic.No/Date:051040684 8 13.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
87	Export item	Qty.	Import item
	CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 61%-65%)	1 Kg	LINEAR ALPHA OLEFINS (C14 - C18)
			CHLORINE
			METHYL TIN STABILIZER
			HDPE GRANULES
			0.39 Kg
			1.1 Kg
			0.01 Kg
			As per packing policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:67/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00337/AM19/	RLA File :08/24/040/00074/AM19/	Lic.No/Date:0810142818 13.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
88	Export item	Qty.	Import item
	DISPERSE NAVY BLUE 3G	1 Kg	3-AMINO 4-METHOXY ACETANILIDE
			6-CHLORO-2, 4-DINITRO ANILINE
			0.380 Kg
			0.510 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:69/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved																				
HQ File :01/83/050/00339/AM19/	RLA File :08/24/040/00072/AM19/	Lic.No/Date:081014281 7 13.06.2018	Defer Date:																				
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-																							
89	<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>DISPERSE BLACK EXSF</td><td>1 Kg</td><td>3-AMINO 4-METHOXY ACETANILIDE</td><td>0.160 Kg</td></tr> <tr> <td></td><td></td><td>6-CHLORO-2, 4-DINITRO ANILINE</td><td>0.333 Kg</td></tr> <tr> <td></td><td></td><td>ALLYL CHLORIDE</td><td>0.140 Kg</td></tr> <tr> <td></td><td></td><td>N, N-DIETHYL METAAMINO ACETANILIDE</td><td>0.155 Kg</td></tr> </tbody> </table>			Export item	Qty.	Import item	Qty.	DISPERSE BLACK EXSF	1 Kg	3-AMINO 4-METHOXY ACETANILIDE	0.160 Kg			6-CHLORO-2, 4-DINITRO ANILINE	0.333 Kg			ALLYL CHLORIDE	0.140 Kg			N, N-DIETHYL METAAMINO ACETANILIDE	0.155 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																							

Case No.:44/6/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved																
HQ File :01/83/050/00412/AM19/	RLA File :03/95/040/00191/AM19/	Lic.No/Date:0310821649 13.06.2018	Defer Date:																
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-																			
90	<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>MANCOZEB TECHNICAL 85-88%</td><td>1 Kg</td><td>Ethylene Diamine</td><td>0.202 Kg</td></tr> <tr> <td></td><td></td><td>Sodium Ligno Sulphonate (Borresperse NA)</td><td>0.025 Kg</td></tr> <tr> <td></td><td></td><td>Hexamine Technical</td><td>0.019 Kg</td></tr> </tbody> </table>			Export item	Qty.	Import item	Qty.	MANCOZEB TECHNICAL 85-88%	1 Kg	Ethylene Diamine	0.202 Kg			Sodium Ligno Sulphonate (Borresperse NA)	0.025 Kg			Hexamine Technical	0.019 Kg
Export item	Qty.	Import item	Qty.																
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		Sodium Ligno Sulphonate (Borresperse NA)	0.025 Kg																
		Hexamine Technical	0.019 Kg																
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			

Case No.:45/6/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved																																
HQ File :01/83/050/00413/AM19/	RLA File :03/95/040/00153/AM19/	Lic.No/Date:0310821646 13.06.2018	Defer Date:																																
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-																																			
91	<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>S-Metolachlor Technical 96% Min.</td><td>1 Kg</td><td>1-Methoxy-2-Propanol</td><td>0.410 Kg</td></tr> <tr> <td></td><td></td><td>2-Ethyl-6-Methyl Aniline</td><td>0.532 Kg</td></tr> <tr> <td></td><td></td><td>Chloroacetyl Chloride</td><td>0.411 Kg</td></tr> <tr> <td></td><td></td><td>Toluene</td><td>0.107 Kg</td></tr> <tr> <td></td><td></td><td>Cu 0203 T 1/8"</td><td>0.00045 Kg</td></tr> <tr> <td></td><td></td><td>Amberlyst-15 wet</td><td>0.0070 Kg</td></tr> <tr> <td></td><td></td><td>Bis (1,5-Cyclooctadiene) dichloro</td><td>0.00000597 Kg</td></tr> </tbody> </table>			Export item	Qty.	Import item	Qty.	S-Metolachlor Technical 96% Min.	1 Kg	1-Methoxy-2-Propanol	0.410 Kg			2-Ethyl-6-Methyl Aniline	0.532 Kg			Chloroacetyl Chloride	0.411 Kg			Toluene	0.107 Kg			Cu 0203 T 1/8"	0.00045 Kg			Amberlyst-15 wet	0.0070 Kg			Bis (1,5-Cyclooctadiene) dichloro	0.00000597 Kg
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		Amberlyst-15 wet	0.0070 Kg																																
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	iridium	
	Chlorodiphenyl Phosphine	0.000075 Kg
	Bis(3,5-dimethylphenyl) Phosphine	0.0000327 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/7/83-ALC1/2018	Party Name:R.K. INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
92 HQ File :01/83/050/00478/AM19/	RLA File :02/24/040/00069/AM19/	Lic.No/Date:3410044239 13.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued. The case is re-listed for 28.11.2018.			

Case No.:67/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
93 HQ File :01/83/050/00537/AM19/	RLA File :09/24/040/00307/AM18/	Lic.No/Date:3410044250 14.06.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

Case No.:71/7/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
94 HQ File :01/83/050/00541/AM19/	RLA File :09/24/040/00145/AM18/	Lic.No/Date:3410044251 14.06.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

Case No.:48/6/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
95 HQ File :01/83/050/00416/AM19/	RLA File :08/24/040/00056/AM19/	Lic.No/Date:0810142843 18.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

Case No.:43/5/83-ALC1/2018	Party Name:BEST CROP SCIENCE LLP	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
96 HQ File :01/83/050/00313/AM19/	RLA File :05/23/040/00143/AM19/	Lic.No/Date:0510406908 19.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
IMIDACLOPRID TECHNICAL 95%	1 MT	2-CHLORO-5-CHLORO METHYLPYRIDINE [CCMP 60%]	1.344 MT
		N-NITROIMINO IMIDAZOLIDINE [NNII 98%]	0.72 MT
		DIMETHYL FORMAMIDE [DMF 99%]	0.50 MT
		ETHYLENE DI CHLORIDE [EDC 99%]	0.40 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97	Case No.:46/5/83-ALC1/2018	Party Name:FLOWTECH CHEMICALS PRIVATE LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00316/AM19/	RLA File :05/23/040/00126/AM19/	Lic.No/Date:0510406914 20.06.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

98	Case No.:47/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00317/AM19/	RLA File :05/24/040/00167/AM19/	Lic.No/Date:0510406931 20.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter to be issued. The case is re-listed for 28.11.2018.				

99	Case No.:70/5/83-ALC1/2018	Party Name:INDIA PESTICIDES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00340/AM19/	RLA File :06/24/040/00014/AM19/	Lic.No/Date:0610038910 20.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

100	Case No.:80/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00448/AM19/	RLA File :22/24/040/00025/AM19/	Lic.No/Date:2210015925 20.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. D/L dated 09.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

101	Case No.:81/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2018	Status:Case Deferred
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		25.10.2018	
HQ File :01/83/050/00449/AM19/	RLA File :22/24/040/00026/AM19/	Lic.No/Date:2210015926 20.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:82/6/83- ALC1/2018	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
102 HQ File :01/83/050/00450/AM19/	RLA File :22/24/040/00027/AM19/	Lic.No/Date:2210015927 20.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:22/6/83- ALC1/2018	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved																
103 HQ File :01/83/050/00390/AM19/	RLA File :03/95/040/00401/AM18/	Lic.No/Date:0310821820 21.06.2018	Defer Date:																
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-																			
<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>STANOX DSTDP (Di Stearyl Thio Di Propionate)</td><td>1 Kg</td><td>ACRYLONITRILE</td><td>0.254 Kg</td></tr> <tr> <td></td><td></td><td>STEARYL ALCOHOL</td><td>0.878 Kg</td></tr> <tr> <td></td><td></td><td>SODIUM SULPHIDE</td><td>0.156 Kg</td></tr> </tbody> </table>				Export item	Qty.	Import item	Qty.	STANOX DSTDP (Di Stearyl Thio Di Propionate)	1 Kg	ACRYLONITRILE	0.254 Kg			STEARYL ALCOHOL	0.878 Kg			SODIUM SULPHIDE	0.156 Kg
Export item	Qty.	Import item	Qty.																
STANOX DSTDP (Di Stearyl Thio Di Propionate)	1 Kg	ACRYLONITRILE	0.254 Kg																
		STEARYL ALCOHOL	0.878 Kg																
		SODIUM SULPHIDE	0.156 Kg																
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			

Case No.:25/6/83- ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved												
104 HQ File :01/83/050/00393/AM19/	RLA File :03/95/040/00167/AM19/	Lic.No/Date:0310821822 21.06.2018	Defer Date:												
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-															
<table border="1"> <thead> <tr> <th>Export item No.1</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>STERO CO 350 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 45 mole Ethoxylated)</td><td>1 Kg</td><td>ETHYLENE OXIDE</td><td>0.6940 Kg</td></tr> </tbody> </table>				Export item No.1	Qty.	Import item	Qty.	STERO CO 350 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 45 mole Ethoxylated)	1 Kg	ETHYLENE OXIDE	0.6940 Kg				
Export item No.1	Qty.	Import item	Qty.												
STERO CO 350 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 45 mole Ethoxylated)	1 Kg	ETHYLENE OXIDE	0.6940 Kg												
<table border="1"> <thead> <tr> <th>Export item No.2</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>STEROL 161818 (Cetostearyl Alcohol Poly Glycol Ether/Ceto Stearyl Alcohol 17 mole ethoxylated)</td><td>1 Kg</td><td>CETO STEARYL ALCOHOL</td><td>0.26 Kg</td></tr> <tr> <td></td><td></td><td>ETHYLENE OXIDE</td><td>0.76 Kg</td></tr> </tbody> </table>				Export item No.2	Qty.	Import item	Qty.	STEROL 161818 (Cetostearyl Alcohol Poly Glycol Ether/Ceto Stearyl Alcohol 17 mole ethoxylated)	1 Kg	CETO STEARYL ALCOHOL	0.26 Kg			ETHYLENE OXIDE	0.76 Kg
Export item No.2	Qty.	Import item	Qty.												
STEROL 161818 (Cetostearyl Alcohol Poly Glycol Ether/Ceto Stearyl Alcohol 17 mole ethoxylated)	1 Kg	CETO STEARYL ALCOHOL	0.26 Kg												
		ETHYLENE OXIDE	0.76 Kg												
<table border="1"> <thead> <tr> <th>Export item No.3</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>M2075 (Acid Phosphate Ester)</td><td>1 Kg</td><td>2-ETHYL HEXANOL</td><td>0.770 Kg</td></tr> </tbody> </table>				Export item No.3	Qty.	Import item	Qty.	M2075 (Acid Phosphate Ester)	1 Kg	2-ETHYL HEXANOL	0.770 Kg				
Export item No.3	Qty.	Import item	Qty.												
M2075 (Acid Phosphate Ester)	1 Kg	2-ETHYL HEXANOL	0.770 Kg												

Export item No.4	Qty.	Import item	Qty.
STERO NMMO 50 (N- Methyl Morpholine Oxide)	1 Kg	MORPHOLINE	0.49 Kg
		FORMALDEHYDE 37%	0.3810 Kg
		FORMIC ACID 85%	0.2540 Kg
		HYDROGEN PEROXIDE	0.1850 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:26/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
105 HQ File :01/83/050/00394/AM19/	RLA File :03/95/040/00783/AM18/	Lic.No/Date:0310821823 21.06.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

Case No.:27/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
106 HQ File :01/83/050/00395/AM19/	RLA File :03/95/040/00660/AM18/	Lic.No/Date:0310821821 21.06.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

Case No.:44/5/83-ALC1/2018	Party Name:INTECH ORGANICS LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
107 HQ File :01/83/050/00314/AM19/	RLA File :05/23/040/00120/AM19/	Lic.No/Date:0510406945 22.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

Case No.:37/6/83-ALC1/2018	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
108 HQ File :01/83/050/00405/AM19/	RLA File :03/94/040/00260/AM19/	Lic.No/Date:0310821923 26.06.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:42/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
109 HQ File	RLA File	Lic.No/Date:0310821930	Defer

:01/83/050/00410/AM19/ :03/95/040/00099/AM19/ 26.06.2018 Date:28.11.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 28.11.2018.

Case No.:85/6/83-ALC1/2018	Party Name:ABHINAV INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
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HQ File :01/83/050/00453/AM19/	RLA File :08/24/040/00096/AM19/	Lic.No/Date:0810142921 27.06.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

110

Export item	Qty.	Import item	Qty.
Reactive Orange 12 (Dye Content 55%)	1 Kg	K.Acid	0.348 Kg
		Meta Phenylene Diamine	0.119 Kg
		Cyanuric Chloride	0.166 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:45/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
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111

HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:28.11.2018
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Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter to be issued. The case is re-listed for 28.11.2018.

Case No.:10/6/83-ALC1/2018	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
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112

HQ File :01/83/050/00378/AM19/	RLA File :03/95/040/00169/AM19/	Lic.No/Date:0310821989 28.06.2018	Defer Date:28.11.2018
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Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

Case No.:11/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
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113

HQ File :01/83/050/00379/AM19/	RLA File :03/95/040/00082/AM19/	Lic.No/Date:0310821976 28.06.2018	Defer Date:28.11.2018
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Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.

Case No.:12/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
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114

HQ File :01/83/050/00380/AM19/	RLA File :03/95/040/00277/AM19/	Lic.No/Date:0310822008 28.06.2018	Defer Date:28.11.2018
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Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

115	Case No.:83/6/83-ALC1/2018	Party Name:VIBFAST PIGMENTS PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00451/AM19/	RLA File :08/24/040/00094/AM19/	Lic.No/Date:0810142942 29.06.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/266/2018- TSW dated 10.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.16).			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.:73/5/83-ALC1/2018	Party Name:ARJUNA NATURAL LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00343/AM19/	RLA File :10/24/040/00021/AM19/	Lic.No/Date:1010059982 02.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

117	Case No.:39/6/83-ALC1/2018	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00407/AM19/	RLA File :03/94/040/00248/AM19/	Lic.No/Date:0310822083 02.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.			

118	Case No.:79/6/83-ALC1/2018	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00447/AM19/	RLA File :06/24/040/00015/AM19/	Lic.No/Date:0610038914 02.07.2018	Defer Date:28.11.2018
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

119	Case No.:9/6/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00377/AM19/	RLA File :03/95/040/00271/AM19/	Lic.No/Date:0310822095 03.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
REACTIVE BLUE G DRY CRUDE	1 Kg	BROMAMINE ACID	0.847 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:16/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00384/AM19/	RLA File :03/95/040/00281/AM19/	Lic.No/Date:0310822096 03.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
LAKE ALLURA RED	1 Kg	PARA CRESIDINE ORTHO SULPHONIC ACID (PCOSA) 80% MIN	0.217 Kg
		BETA NAPHTHOL 99% MIN	0.179 Kg
		SODIUM NITRITE 98% MIN	0.073 Kg
		SODA ASH 99% MIN	0.105 Kg
		CAUSTIC SODA 99% MIN	0.140 Kg
		ALUMINIUM CHLORIDE 99% MIN	1.123 Kg
		SODIUM BICARBONATE 99% MIN	2.126 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00385/AM19/	RLA File :03/95/040/00282/AM19/	Lic.No/Date:0310822097 03.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
LAKE CARMOSINE (DYE CONTENT 50% MAXIMUM)	1 Kg	SODIUM NAPHTHIONATE 74% MIN	0.255 Kg
		N W ACID 65% MIN	0.232 Kg
		SODIUM NITRITE 98% MIN	0.0735 Kg
		SODA ASH 99% MIN	0.177 Kg
		CAUSTIC SODA 99% MIN	0.089 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/6/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
HQ File :01/83/050/00375/AM19/	RLA File :03/95/040/00307/AM19/	Lic.No/Date:0310822103 04.07.2018	Defer Date:28.11.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration

of the case for want of information from the firm. D/L dated 09.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.

123	Case No.:13/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00381/AM19/	RLA File :03/95/040/00278/AM19/	Lic.No/Date:0310822109 04.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

124	Case No.:14/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00382/AM19/	RLA File :03/95/040/00279/AM19/	Lic.No/Date:0310822113 04.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

125

Case No.:15/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00383/AM19/	RLA File :03/95/040/00276/AM19/	Lic.No/Date:0310822108 04.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
SUNSET YELLOW (FOOD YELLOW 3) (C.I.NO. 15985)(DYE CONTENT 85%)	1 Kg	Sulphanilic Acid 99% Min	0.625 Kg
		Beta Naphthol 99% Min	0.527 Kg
		Sodium Nitrite 98% Min	0.184 Kg
		Caustic Soda 99% Min	0.250 Kg
		Soda Ash 99% Min	0.431 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.:19/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00387/AM19/	RLA File :03/95/040/00083/AM19/	Lic.No/Date:0310822110 04.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

127	Case No.:84/6/83-ALC1/2018	Party Name:ABHINAV INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00452/AM19/	RLA File :08/24/040/00095/AM19/	Lic.No/Date:0810142954 04.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
Reactive Orange 13 (Dye Content 55%)	1 Kg	J.Acid	0.197 Kg
		Tobias Acid	0.226 Kg
		Cyanuric Chloride	0.166 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	Case No.:96/6/83-ALC1/2018	Party Name:KUTCH CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00464/AM19/	RLA File :34/24/040/00097/AM19/	Lic.No/Date:3410044298 04.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms taking cue from SION A-3107 as under:-			

Export item	Qty.	Import item	Qty.
CHLORINATED PARAFFIN (51%-55% CHLORINE CONTENT)	1 Kg	PARAFFIN (C8-C30)	0.55 Kg
		STABILIZER (EPOXIDISED SOYA BEANOIL)	0.01 Kg
		HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

129	Case No.:98/6/83-ALC1/2018	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00466/AM19/	RLA File :08/24/040/00066/AM19/	Lic.No/Date:0810142966 04.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

130	Case No.:99/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00467/AM19/	RLA File :08/24/040/00083/AM19/	Lic.No/Date:0810142953 04.07.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

	Case No.:78/5/83-ALC1/2018	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
131	HQ File :01/83/050/00348/AM19/	RLA File :04/24/040/00040/AM19/	Lic.No/Date:0410164473 10.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.				

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Case No.:69/6/83-ALC1/2018	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00437/AM19/	RLA File :08/24/040/00111/AM19/	Lic.No/Date:0810143007 10.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Cuprous Chloride	1 Kg	Copper Rod	0.66 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:70/6/83-ALC1/2018	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00438/AM19/	RLA File :08/24/040/00110/AM19/	Lic.No/Date:0810143008 10.07.2018	Defer Date:

133 Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Cuprous Chloride	1 Kg	Copper Rod	0.66 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

134

Case No.:36/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00404/AM19/	RLA File :03/95/040/00280/AM19/	Lic.No/Date:0310822239 11.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
FLUORESCIN (ACID YELLOW 73) (C.I. NO. 45350)	1 Kg	Resorcinol 99% Min	0.562 Kg
		Phthalic Anhydride 99% Min	0.61 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:51/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00419/AM19/	RLA File :03/95/040/00085/AM19/	Lic.No/Date:0310822237 11.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
135	Export item	Qty.	Import item	Qty.
	LAKE ALLURA RED	1 Kg	PARA CRESIDINE ORTHO SULPHONIC ACID (PCOSA)	0.217 Kg
			BETA NAPHTHOL	0.179 Kg
			SODIUM NITRITE	0.073 Kg
			SODA ASH	0.105 Kg
			CAUSTIC SODA	0.140 Kg
			ALUMINIUM CHLORIDE	1.123 Kg
			SODIUM BICARBONATE	2.126 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
	Case No.:66/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00434/AM19/	RLA File :08/24/040/00109/AM19/	Lic.No/Date:0810143013 11.07.2018	Defer Date:
136	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/220/2018- TSW dated 10.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.17-18).			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:67/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00435/AM19/	RLA File :08/24/040/00108/AM19/	Lic.No/Date:0810143012 11.07.2018	Defer Date:
137	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/220/2018- TSW dated 10.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.19-20).			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
138	Case No.:91/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred

HQ File :01/83/050/00361/AM19/	RLA File :05/23/040/00182/AM19/	Lic.No/Date:0510407198 16.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:92/5/83- ALC1/2018	Party Name:CRYSTAL CROP PROTECTION LIMITED	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
139 HQ File :01/83/050/00362/AM19/	RLA File :05/23/040/00178/AM19/	Lic.No/Date:0510407197 16.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

Case No.:94/5/83- ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
140 HQ File :01/83/050/00364/AM19/	RLA File :05/23/040/00179/AM19/	Lic.No/Date:0510407200 16.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:95/5/83- ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
141 HQ File :01/83/050/00365/AM19/	RLA File :05/23/040/00180/AM19/	Lic.No/Date:0510407202 16.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:24/7/83- ALC1/2018	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved
142 HQ File :01/83/050/00494/AM19/	RLA File :03/94/040/00318/AM19/	Lic.No/Date:0310822311 16.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item		Qty.	Import item
Solar Glass Tempered (AR Coated) Thickness 3.20MM		3500 MT	Solar Glass Annealed Prisma Tic Matt (3.20MM Thickness)
			2650 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:96/5/83- ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
143 HQ File :01/83/050/00366/AM19/	RLA File :04/24/040/00082/AM19/	Lic.No/Date:0410164498 18.07.2018	Defer Date:28.11.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.

144	Case No.:1/6/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00369/AM19/	RLA File :04/24/040/00078/AM19/	Lic.No/Date:0410164497 18.07.2018	Defer Date:25.10.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

145	Case No.:9/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00479/AM19/	RLA File :05/23/040/00168/AM19/	Lic.No/Date:0510407225 18.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for wants of report from RA. The case is re-listed for 28.11.2018.				

146

Case No.:53/6/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00421/AM19/	RLA File :03/95/040/00312/AM19/	Lic.No/Date:0310822422 19.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Flonicamid 50% WG (INSECTICIDE)	1 Kg	Trifluoroacetyl Chloride	0.505 Kg
		Ethyl Vinyl Ether	0.300 Kg
		Methyl-3-Methoxyacrylate	0.435 Kg
		Aminoacetonitrile Sulfate	0.285 Kg
		N-Methyl-2-Pyrrolidone	0.0806 Kg
		Methylene Dichloride	0.277 Kg
		Toluene	0.102 Kg
		Sodium Methoxide 98%	0.230 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.



147	Case No.:63/6/83-ALC1/2018	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00431/AM19/	RLA File :08/24/040/00126/AM19/	Lic.No/Date:0810143057 19.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

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Case No.:64/6/83-ALC1/2018	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00432/AM19/	RLA File :08/24/040/00105/AM19/	Lic.No/Date:0810143058 19.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item		Qty.	Import item
SOLVENT BROWN 2B (BASIC BROWN B)		1 Kg	META PHENYLENE DIAMINE
			Qty.
			1.14 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

149	Case No.:65/6/83-ALC1/2018	Party Name:MESO CARBON INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00433/AM19/	RLA File :08/24/040/00123/AM19/	Lic.No/Date:0810143043 19.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

150	Case No.:86/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00454/AM19/	RLA File :34/24/040/00048/AM19/	Lic.No/Date:3410044342 19.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

151	Case No.:88/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
	HQ File :01/83/050/00456/AM19/	RLA File :34/24/040/00046/AM19/	Lic.No/Date:3410044340 19.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

152	Case No.:90/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
	HQ File :01/83/050/00458/AM19/	RLA File :34/24/040/00047/AM19/	Lic.No/Date:3410044341 19.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

153	Case No.:91/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
	HQ File :01/83/050/00459/AM19/	RLA File :34/24/040/00044/AM19/	Lic.No/Date:3410044343 19.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

154	Case No.:6/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Rejected
	HQ File :01/83/050/00374/AM19/	RLA File :31/83/040/00057/AM19/	Lic.No/Date:3110067118 20.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

155	Case No.:34/6/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00402/AM19/	RLA File :03/95/040/00321/AM19/	Lic.No/Date:0310822467 20.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

156	Case No.:95/6/83-ALC1/2018	Party Name:TRIBENI TECHNOCOM LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00463/AM19/	RLA File :52/24/040/00034/AM19/	Lic.No/Date:5210042708 20.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/268/2018- TS dated 31.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.21).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

157	Case No.:10/7/83-ALC1/2018	Party Name:SHIVTEK INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00480/AM19/	RLA File :05/24/040/00219/AM19/	Lic.No/Date:0510407259 20.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm taking cue from SION A-3107. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

158	Case No.:18/7/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00488/AM19/	RLA File :03/95/040/00188/AM19/	Lic.No/Date:0510407266 20.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP . The case is re-listed for 28.11.2018.			

159	Case No.:33/7/83-ALC1/2018	Party Name:DETPAK INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00344/AM19/	RLA File :03/95/040/00503/AM19/	Lic.No/Date:0310822472 20.07.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 29.10.2018 issued by Deptt. of IPP. The case is re-listed for 28.11.2018.			

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Case No.:61/6/83-ALC1/2018	Party Name:ORIO SHANGHAI COLOURS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00429/AM19/	RLA File :08/24/040/00112/AM19/	Lic.No/Date:0810143084 23.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Acid Black 234 (Acid Black NH) (Dye Content 84%)	1 Kg	4,4 Diamino Sulphanilide (DASA)	0.2260 Kg
		H. Acid	0.2432 Kg
		Aniline Oil	0.0714 Kg
		Meta Phenylene Diamine	0.0784 Kg
		Sodium Nitrite	0.1630 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	Case No.:32/6/83-ALC1/2018	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00400/AM19/	RLA File :03/95/040/00390/AM19/	Lic.No/Date:0310822567 24.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item No.1	Qty.	Import item	Qty.
STANOX DLTDP(Dilauryl Thiodipropionate)	1 Kg	Lauryl Alcohol -pure /Lauryl alcohol C-12	0.800 Kg
		ACRYLONITRILE	0.283 Kg
		SODIUM SULPHIDE	0.208 Kg

Export item No.2	Qty.	Import item	Qty.
STANOX DSTDP (Di Stearyl Thio Di Propionate)	1 Kg	ACRYLONITRILE	0.234 Kg
		STEARYL ALCOHOL	0.879 Kg
		SODIUM SULPHIDE	0.171 Kg

Export item No.3	Qty.	Import item	Qty.
COMPOUND ALK ADDITIVE (Polyquaternium-2)	1 Kg	DIMETHYL AMINO PROPYL AMINE (DMAPA)	0.4150 Kg
		BIS(2-CHLOROETHYL) ETHER	0.300 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

162	Case No.:35/6/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00403/AM19/	RLA File :03/95/040/00363/AM19/	Lic.No/Date:0310822550 24.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 28.11.2018.				

163	Case No.:62/6/83-ALC1/2018	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00430/AM19/	RLA File :08/24/040/00058/AM19/	Lic.No/Date:0810143088 24.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
163	Export item	Qty.	Import item	Qty.
	Acid Black 107 (Dye Content 75%)	1 Kg	Beta Naphthol	0.292Kg
			Sodium Nitrite	0.079 Kg
			6-Nitro 1- Diazo 2-Naphthol 4-Sulphonic Acid	0.255 Kg
			Sodium Picramate	0.137 Kg
			5-Nitro 2 Amino Phenol	0.082 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

164	Case No.:68/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00436/AM19/	RLA File :08/24/040/00113/AM19/	Lic.No/Date:0810143100 24.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

Case No.:52/6/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved																				
HQ File :01/83/050/00420/AM19/	RLA File :03/95/040/00377/AM19/	Lic.No/Date:0310822577 25.07.2018	Defer Date:																				
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-																							
165	<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Acid Red 18 (Food Red 7) Ponceau 4R (C.I No 16255)</td><td>1 Kg</td><td>SODIUM NAPHTHIONATE</td><td>0.442 Kg</td></tr><tr><td></td><td></td><td>SODIUM NITRITE</td><td>0.127 Kg</td></tr><tr><td></td><td></td><td>BETA NAPHTHOL</td><td>0.426 Kg</td></tr><tr><td></td><td></td><td>SODA ASH</td><td>0.288 Kg</td></tr></table>			Export item	Qty.	Import item	Qty.	Acid Red 18 (Food Red 7) Ponceau 4R (C.I No 16255)	1 Kg	SODIUM NAPHTHIONATE	0.442 Kg			SODIUM NITRITE	0.127 Kg			BETA NAPHTHOL	0.426 Kg			SODA ASH	0.288 Kg
Export item	Qty.	Import item	Qty.																				
Acid Red 18 (Food Red 7) Ponceau 4R (C.I No 16255)	1 Kg	SODIUM NAPHTHIONATE	0.442 Kg																				
		SODIUM NITRITE	0.127 Kg																				
		BETA NAPHTHOL	0.426 Kg																				
		SODA ASH	0.288 Kg																				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																							

166	Case No.:32/7/83-ALC1/2018	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00502/AM19/	RLA File :08/24/040/00302/AM19/	Lic.No/Date:0310822595 25.07.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

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Case No.:71/6/83-ALC1/2018	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved								
HQ File :01/83/050/00439/AM19/	RLA File :08/24/040/00135/AM19/	Lic.No/Date:0810143121 26.07.2018	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-											
<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>METRIBUZIN TECHNICAL 97% MIN.</td><td>1 Kg</td><td>4-AMINO-6-TERT-BUTYL-3-MERCAPTO-1,2,4-TRIAZIN-5(4H)-ONE</td><td>1.125 Kg</td></tr></table>				Export item	Qty.	Import item	Qty.	METRIBUZIN TECHNICAL 97% MIN.	1 Kg	4-AMINO-6-TERT-BUTYL-3-MERCAPTO-1,2,4-TRIAZIN-5(4H)-ONE	1.125 Kg
Export item	Qty.	Import item	Qty.								
METRIBUZIN TECHNICAL 97% MIN.	1 Kg	4-AMINO-6-TERT-BUTYL-3-MERCAPTO-1,2,4-TRIAZIN-5(4H)-ONE	1.125 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

	Case No.:74/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
168	HQ File :01/83/050/00442/AM19/	RLA File :08/24/040/00082/AM19/	Lic.N/Date:0810143120 26.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:16/7/83-ALC1/2018	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
169	HQ File :01/83/050/00486/AM19/	RLA File :08/24/040/00250/AM19/	Lic.N/Date:0510407372 31.07.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:72/6/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
170	HQ File :01/83/050/00440/AM19/	RLA File :08/24/040/00147/AM19/	Lic.No/Date:0810143151 01.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm taking cue from SION A-3369.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:14/7/83-ALC1/2018	Party Name:INDOGULF CORPSCIENCES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
171	HQ File :01/83/050/00484/AM19/	RLA File :08/24/040/00171/AM19/	Lic.N/Date:0510407403 01.08.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

Case No.:15/7/83-ALC1/2018

Party Name: BEST CROP SCIENCE LLP

Meet No/Date: 7/83-ALC1/2018
25.10.2018

Status: Case Approved

HQ File
:01/83/050/00485/AM19/

RLA File
:05/23/040/00207/AM19/

Lic.No/Date: 0510407402
01.08.2018

Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

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Export item	Qty.	Import item	Qty.
IMIDACLOPRID TECHNICAL 95%	1 MT	2-CHLORO-5-CHLORO METHYLPYRIDINE [CCMP 94%]	0.924 MT
		N-NITROIMINO IMIDAZOLIDINE [NNII 98%]	0.72 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

173	Case No.:31/7/83-ALC1/2018	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00501/AM19/	RLA File :03/94/040/00375/AM19/	Lic.No/Date:0310822760 01.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	REACTIVE BLUE 19 (90% Dye Content)	1 Kg	Bromamine Acid	0.433 Kg
			Metabase Condense	0.236 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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174	Case No.:76/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00444/AM19/	RLA File :08/24/040/00155/AM19/	Lic.No/Date:0810143175 02.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/220/2018- TSW dated 10.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.22-23).			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

175	Case No.:77/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00445/AM19/	RLA File :08/24/040/00154/AM19/	Lic.No/Date:0810143174 02.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/220/2018- TSW dated 10.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.24-25).			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

176	Case No.:25/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00495/AM19/	RLA File :03/94/040/00301/AM19/	Lic.No/Date:0310822802 02.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			

Export Item	Qty.	Import Item	Qty.
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)	1 Kg	1. Lauric Acid	0.177 Kg
		2. Myristic Acid	0.058 Kg
		3. Dimethyl Amino Propyl Amine	0.111 Kg
		4. HDPE Granules	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:29/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
177 HQ File :01/83/050/00499/AM19/	RLA File :08/24/040/00369/AM19/	Lic.N/Date:0310822810 02.08.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

Case No.:17/7/83-ALC1/2018	Party Name:SHIVTEK INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
178 HQ File :01/83/050/00487/AM19/	RLA File :08/24/040/00261/AM19/	Lic.N/Date:0510407429 03.08.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

Case No.:19/7/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
179 HQ File :01/83/050/00489/AM19/	RLA File :08/24/040/00209/AM19/	Lic.N/Date:0510407427 03.08.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:20/7/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
180 HQ File :01/83/050/00490/AM19/	RLA File :08/24/040/00211/AM19/	Lic.N/Date:0510407426 03.08.2018	Defer Date:28.11.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 28.11.2018.			

Case No.:21/7/83-ALC1/2018	Party Name:SARUSILVER ALLOYS PVT. LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
181 HQ File :01/83/050/00491/AM19/	RLA File :08/24/040/00154/AM19/	Lic.N/Date:0510407434 03.08.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration			



of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

	Case No.:27/7/83-ALC1/2018	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2018 25.10.2018	Status: Case Deferred
182	HQ File :01/83/050/00497/AM19/	RLA File :08/24/040/00339/AM19/	Lic.N/Date: 0310822846 03.08.2018	Defer Date: 28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:47/7/83-ALC1/2018	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2018 25.10.2018	Status: Case Deferred
183	HQ File :01/83/050/00517/AM19/	RLA File :08/24/040/00070/AM19/	Lic.N/Date: 0210208621 03.08.2018	Defer Date: 28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 02.11.2018 issued by Deptt. of IPP. The case is re-listed for 28.11.2018.				

	Case No.:28/7/83-ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 7/83-ALC1/2018 25.10.2018	Status: Case Deferred
184	HQ File :01/83/050/00498/AM19/	RLA File :08/24/040/00371/AM19/	Lic.N/Date: 0310822857 06.08.2018	Defer Date: 28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

	Case No.:3/7/83-ALC1/2018	Party Name: HPL ADDITIVES LIMITED (FORMERLY KNOWN HIGH POLYMER	Meet No/Date: 7/83-ALC1/2018 25.10.2018	Status: Case Deferred
185	HQ File :01/83/050/00473/AM19/	RLA File :08/24/040/00204/AM19/	Lic.N/Date: 0510407465 07.08.2018	Defer Date: 28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

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Case No.:23/7/83-ALC1/2018	Party Name:POLMANN INDIA LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00493/AM19/	RLA File :03/95/040/00419/AM19/	Lic.No/Date:0310822868 07.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
ADDITIVE MASTER BATCHES (CONTAINING 60% +/- 1% LLDPE AND 40% +/- 1% SILICA)	1 Kg	LLDPE GRANULES (FILM GRADE)	0.612 Kg
		SILICA	0.408 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

187	Case No.:26/7/83-ALC1/2018	Party Name:INSECTICIDES INDIA LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00496/AM19/	RLA File :08/24/040/00382/AM19/	Lic.N/Date:0310822903 07.08.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			
188	Case No.:42/7/83-ALC1/2018	Party Name:HIMDARI SPECIALITY CHEMICAL LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00512/AM19/	RLA File :08/24/040/00068/AM19/	Lic.N/Date:0210208631 09.08.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			
189	Case No.:5/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00475/AM19/	RLA File :05/23/040/00224/AM19/	Lic.No/Date:0510407509 10.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm taking cue from SION A-3109. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
190	Case No.:6/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00476/AM19/	RLA File :05/23/040/00222/AM19/	Lic.No/Date:0510407510 10.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm for import item nos. 1 & 2 and item No. 3 as per packing policy. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
191	Case No.:7/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00477/AM19/	RLA File :05/23/040/00223/AM19/	Lic.No/Date:0510407511 10.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm for import item nos. 1 & 2 and item No. 3 as per packing policy. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

192	Case No.:22/7/83-ALC1/2018	Party Name:ALPS CHEMICALS PVT. LTD.,	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00492/AM19/	RLA File :08/24/040/00163/AM19/	Lic.N/Date:0810143245 10.08.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

193	Case No.:30/7/83-ALC1/2018	Party Name:ASHA PENN COLOR PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00500/AM19/	RLA File :08/24/040/00397/AM19/	Lic.N/Date:0310822977 10.08.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

194	Case No.:43/7/83-ALC1/2018	Party Name:ARIES DYE CHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00513/AM19/	RLA File :08/24/040/00139/AM19/	Lic.N/Date:0810143247 10.08.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

195	Case No.:46/7/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMOTED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00516/AM19/	RLA File :08/24/040/00166/AM19/	Lic.N/Date:0810143246 10.08.2018	Defer Date:28.11.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			

196	Case No.:75/6/83-ALC1/2018	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00443/AM19/	RLA File :03/94/040/00226/AM19/	Lic.No/Date:0310823009 13.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
196	Export item	Qty.	Import item	Qty.
	THIAMETHOXAM 95% TECHNICAL	1 Kg	2-CHLORO-5-CHLORO METHYL THIAZOLE 98%MIN (CCMT)	0.64 Kg
			3-METHYL-4-NITROIMINO-TETRAHYDRO-1-3-5-OXADIAZINE	0.61 Kg
			DI METHYL FORMAMIDE	0.40 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:59/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
197	HQ File :01/83/050/00427/AM19/	RLA File :31/83/040/00069/AM19/	Lic.No/Date:3110067140 14.08.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

	Case No.:60/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
198	HQ File :01/83/050/00428/AM19/	RLA File :31/83/040/00070/AM19/	Lic.No/Date:3110067141 14.08.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

	Case No.:4/7/83-ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00474/AM19/	RLA File :05/23/040/00201/AM19/	Lic.No/Date:0510407541 16.08.2018	Defer Date:
199	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	MANCOZEB 64%+METALAXYL 8% WP	98000 Kg	METALAXYL 90%	8000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:1/7/83-ALC1/2018	Party Name:PROEC ENERGY LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00471/AM19/	RLA File :05/24/040/00293/AM19/	Lic.No/Date:0510407582 23.08.2018	Defer Date:
200	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. The Ad-hoc norms shall be valid for six months only from the date of Norms Committee meeting i.e.24.04.2019. Thereafter, the firm may submit fresh data regarding consumption of import items for further extension of Ad-hoc norms.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:102/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
201	HQ File :01/83/050/00470/AM19/	RLA File :31/83/040/00073/AM19/	Lic.No/Date:3110067161 24.08.2018	Defer Date:28.11.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.

202	Case No.:2/7/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00472/AM19/	RLA File :05/24/40/00304/AM19/	Lic.No/Date:0510407603 24.08.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.				

203	Case No.:44/7/83-ALC1/2018	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00514/AM19/	RLA File :02/24/040/00078/AM19/	Lic.No/Date:0210208653 24.08.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.				

204	Case No.:50/7/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00520/AM19/	RLA File :05/24/040/00319/AM19/	Lic.No/Date:0510407637 28.08.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 02.11.2018 issued by Deptt. of IPP. The case is re-listed for 28.11.2018.				

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Case No.:39/7/83-ALC1/2018	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
HQ File :01/83/050/00509/AM19/	RLA File :08/24/040/00089/AM19/	Lic.No/Date:0810143356 29.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Cuprous Chloride	1 Kg	Copper Rod	0.65 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

206	Case No.:48/7/83-ALC1/2018	Party Name:MALDEEP CATALYSTS PVT. LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00518/AM19/	RLA File :52/24/40/00036/AM19/	Lic.No/Date:5210042748 30.08.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed				

for 28.11.2018.												
	Case No.:45/7/83-ALC1/2018	Party Name:KALPAKA CHMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred								
207	HQ File :01/83/050/00515/AM19/	RLA File :35/24/040/00019/AM19/	Lic.No/Date:3510045407 31.08.2018	Defer Date:28.11.2018								
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP . The case is re-listed for 28.11.2018.												
	Case No.:49/7/83-ALC1/2018	Party Name:KALPAKA CHMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred								
208	HQ File :01/83/050/00519/AM19/	RLA File :05/24/040/00325/AM19/	Lic.No/Date:0510407666 31.08.2018	Defer Date:28.11.2018								
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.11.2018 issued by Deptt. of IPP. The case is re-listed for 28.11.2018.												
	Case No.:53/7/83-ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved								
	HQ File :01/83/050/00523/AM19/	RLA File :05/23/040/00245/AM19/	Lic.No/Date:0510407656 31.08.2018	Defer Date:								
209	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-											
	<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Metalaxyl 15%+ Copper Oxychloride 35% WP</td><td>30000 Kg</td><td>Metalaxyl 90%</td><td>5100 Kg</td></tr></table>				Export item	Qty.	Import item	Qty.	Metalaxyl 15%+ Copper Oxychloride 35% WP	30000 Kg	Metalaxyl 90%	5100 Kg
Export item	Qty.	Import item	Qty.									
Metalaxyl 15%+ Copper Oxychloride 35% WP	30000 Kg	Metalaxyl 90%	5100 Kg									
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											
	Case No.:52/7/83-ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred								
210	HQ File :01/83/050/00522/AM19/	RLA File :05/23/040/00237/AM19/	Lic.No/Date:0510407674 04.09.2018	Defer Date:28.11.2018								
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.												
	Case No.:51/7/83-ALC1/2018	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred								
211	HQ File :01/83/050/00521/AM19/	RLA File :05/23/040/00252/AM19/	Lic.No/Date:0510407691 05.09.2018	Defer Date:28.11.2018								
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.												
	Case No.:78/7/83-ALC1/2018	Party Name:ORIENT ABRASIVES LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred								

	HQ File :01/83/050/00548/AM19/	RLA File :03/95/040/00485/AM19/	Lic.No/Date:0310823572 05.09.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP The case is re-listed for 28.11.2018.			
	Case No.:38/7/83- ALC1/2018	Party Name:KIRI INDUSTRIES LTD.	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
213	HQ File :01/83/050/00508/AM19/	RLA File :08/24/040/00190/AM19/	Lic.No/Date:0810143387 06.09.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			
	Case No.:40/7/83- ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00510/AM19/	RLA File :34/24/040/00157/AM19/	Lic.No/Date:3410044478 06.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
214	Export item	Qty.	Import item	Qty.
	COLOURING MATTERS:SOLVENT YELLOW 163(POLYPLAST YELLOW GHS) POWDER	1 Kg	COLOURING MATTERS : SOLVENT YELLOW 163 (POLYPLAST YELLOW GHS) POWDER	0.69 Kg
			THIOPHENOL LIQUID	0.55 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:41/7/83- ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
215	HQ File :01/83/050/00511/AM19/	RLA File :31/83/040/00088/AM19/	Lic.No/Date:3110067169 06.09.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			
	Case No.:63/7/83- ALC1/2018	Party Name:VIJAYNAGAR BIO TECH PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
216	HQ File :01/83/050/00533/AM19/	RLA File :36/24/040/00008/AM19/	Lic.No/Date:2610012849 06.09.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 28.11.2018.			
217	Case No.:59/7/83- ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved

HQ File :01/83/050/00529/AM19/	RLA File :04/24/040/00118/AM19/	Lic.No/Date:0410164661 10.09.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
AMMONIUM FLUOBORATE WHITE CRYSTALS / POWDER	1 Kg	AMMONIUM BIFLUORIDE WHITE CRYSTALS	1.26 MT/MT
		BORIC ACID WHITE POWDER / GRANULAR	0.65 MT/MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

218	Case No.:74/7/83- ALC1/2018	Party Name:MALDEEP CATALYSTS PVT. LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Deferred
	HQ File :01/83/050/00544/AM19/	RLA File :05/23/40/00255/AM19/	Lic.No/Date:0510407752 11.09.2018	Defer Date:28.11.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 28.11.2018.			

219	Case No.:60/7/83- ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00530/AM19/	RLA File :04/24/040/00092/AM19/	Lic.No/Date:041016466 9 12.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	STRONTIUM FLUORIDE WHITE CRYSTALLINE POWDER	1 MT	HYDROFLUORIC ACID 70% CORROSIVE LIQUID	0.479 MT
			STRONTIUM CARBONATE WHITE OR GREY POWDER	1.237 MT
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

220	Case No.:75/7/83- ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83- ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00545/AM19/	RLA File :05/23/040/00256/AM19/	Lic.No/Date:0510407793 14.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	CHLORINATED PARAFFIN (CHLORINE CONTENT 51%-55%)	1 Kg	PARAFFIN (C10 - C20) CHLORINE HDPE GRANULES	0.503 Kg 0.5565 Kg As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:77/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
221	HQ File :01/83/050/00547/AM19/	RLA File :05/23/040/00262/AM19/	Lic.No/Date:0510407823 18.09.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP The case is re-listed for 28.11.2018.				

	Case No.:54/7/83-ALC1/2018	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
222	HQ File :01/83/050/00524/AM19/	RLA File :03/95/040/00604/AM19/	Lic.No/Date:0310823874 19.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/99/2018- TSW dated 31.10.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document. (Page No.26) .				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:76/7/83-ALC1/2018	Party Name:GEREME INDIA LLP	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
223	HQ File :01/83/050/00546/AM19/	RLA File :05/23/040/00265/AM19/	Lic.No/Date:0510407845 19.09.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.10.2018 issued by Deptt. of IPP. The case is re-listed for 28.11.2018.				

	Case No.:73/7/83-ALC1/2018	Party Name:PROEC ENERGY LIMITED	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Approved
	HQ File :01/83/050/00543/AM19/	RLA File :05/24/040/00349/AM19/	Lic.No/Date:0510407851 20.09.2018	Defer Date:

	Case No.:72/7/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
225	HQ File :01/83/050/00542/AM19/	RLA File :05/23/040/00270/AM19/	Lic.No/Date:0510407860 24.09.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP The case is re-listed for 28.11.2018.				

	Case No.:55/7/83-ALC1/2018	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
226	HQ File :01/83/050/00525/AM19/	RLA File :03/95/040/00606/AM19/	Lic.No/Date:0310823978 25.09.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP The case is re-listed for 28.11.2018				

	Case No.:56/7/83-ALC1/2018	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2018 25.10.2018	Status:Case Deferred
227	HQ File :01/83/050/00526/AM19/	RLA File :03/95/040/00608/AM19/	Lic.No/Date:0310823979 25.09.2018	Defer Date:28.11.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP The case is re-listed for 28.11.2018				



Date:27.11.2018
Place:New Delhi

Ramesh Kumar Verma
Asst. Director General of Foreign Trade

m-26
7/83
m-199
Repeat basis

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemical

Shastri Bhawan, New Delhi

Sub: Application from M/s. Rubamin Ltd. for issuance of licence.

M/s. Rubamin Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of Zinc Oxide. The Department of Chemicals and Petrochemicals had already forwarded the recommendation vide U.O. of even number dated 6.8.2012, recommending revised norms of 1.10 kg.

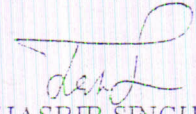
2. Office of DGFT requested the party to submit production consumption data duly certified by Central Excise Authorities. Office of DGFT has provided a copy of the same, according to which the data certified by Excise Authorities is as under:-

A.A. No:- 3410042266 dt. 13.06.2016 ✓

Financial Year	Production of Zinc Oxide in MT	Zinc Ash consumed in MT	Others Qty. in MT	Waste Qty. in Mt.	Zinc Ash consumed Per Ton of Zinc Oxide
2010-11	943.29	1252.00	Nil	50.37	1.327
2011-12	1544.34	2015.55	110.22	361.85	1.305
2012-13	3703.87	4037.60	446.64	626.62	1.090

3. The average consumption norms for the last three years calculates to 1.17kg per kg of the Export product. Based on details of manufacturing process furnished by them, this Department reiterates the following norms for the licence application:

Item of export	Qty	Item of import	Qty
Zinc Oxide	1 kg	Zinc Ash	1.10 kg


(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udvog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/46 /2011 - Ch.II dated 4.9.2013

13/5

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

7/83

M-2/1012

2

Repeat last's

~~A.A. No. 091006546 dt. 26.06.2014~~

Sub: Application from M/s. Vishnu Chemicals Ltd. for fixation of norms.

Lic. No. ~~091006546 dt. 26.06.2014~~

M/s. Vishnu Chemicals Ltd. have submitted present application for fixation of Input/ Output norms for the import of raw materials for the manufacture and export of **Chromium Trioxide (Chromic Acid)**.

Their application has been examined. The party has furnished details of manufacturing process, material balance and production consumption data etc. Chrome Ore contains (44% Cr₂O₃) rest are impurities. Cr₂O₃ is converted & processed into the export product. This Department recommends the following norms for the present license application:

A.A. No. - 0910065207 dt. 22.06.2017

Item of export	Qty.	Item of import	Qty.
Chromium Trioxide (Chromic Acid)	1kg	Chrome Ore ()	1.91kg
		Soda Ash	1.32kg
		Steam Coal	1.50kg X
		Anthracite Coal	1.50kg X

Wood cuts for Pallets Top Deck Boards, Wood cuts for Pallets - Bottom Deck Boards, Wood cuts for Pallets -Stringers /Blocks, Nails for Pallets and DRUMS (M.S.Drums 14 inch)Full Open mouth Drum 50 kg Capacity) may be allowed as per packing policy.

(JASBIR SINGH)
Consultant

Shri B.Pawar, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Dept. of C&PC U.O.No.14010/170/2011-Ch.II dated 19.12.2014

22/11/14

सं. 7/90/2018-टीएस
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
औद्योगिक नीति एवं संवर्धन विभाग
(टीएस अनुभाग)

7/83
m-216

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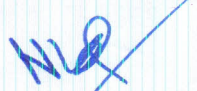
विषय :-मैसर्स Avery Dennison India (P) LTD , AA 0510404750
दिनांक 07.12.2017 का आवेदन इनपुट आउटपुट मानदंडों के संबंध में।

संदर्भ : 01/83/171/28/AM-19/DES-4 dt. 25.10.2018

Taking cue from SION A-2866 and norms approved earlier in DGFT for export of same product, the following norms are recommended:

(I) **Export product:**

	<u>Description of Item</u>	<u>Quantity</u>
	Self Adhesive Paper 155 GSM +/-10%	1,50,00,000 Sq.Meter
<u>Import items</u>		
1.	Coated Paper 80 GSM +/-10%	1,56,00,000 Sq.Meter
2.	Glassine Paper 57 GSM +/-10%	1,56,00,000 Sq.Meter
3.	Solprene – Butadiene – styrene polymer	58,207 Kg
4.	Westrez – Rosin ester	1,28,397 Kg


(NAND LAL)
Consultant
20-11-2018

DGFR(DES-IV)

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

7/83
m-231
Repeat basis
4

Subject: Advance Authorization application from M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd. for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

REF. DGFT U.O.NO.01/83/50/381-371/AM-16/DES-IV/575 DATED 24.8.15

(Advance Authorization No. 310792433 dated 29.12.2014) — 14/205 ✓

(Advance Authorization No. 310794208 dated 26.2.2015) 14/271

M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd. have submitted present application for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

AA No. - 0310757748 dt. 13.11.2013 ✓

1. Item of Export	Qty.	Item of Import	Qty
Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)	1 kg	1. Benzaldehyde-2 Sulfonic Acid Sodium Salt	0.948 kg.
		2. 4,4 bis (Chloromethyl)-Diphenyl	0.572 kg
		3. Sodium Methoxide	0.272 kg
		4. Trimethyl Phosphite	0.854 Kg
		5. Dimethyl Sulfoxide	0.950 Kg

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This issues with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushari, DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/132/2011-CH-II dated 28.12.2015

(Signature)
14/11/16

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemical

7/83
8
Repeat last's

Shastri Bhawan, New Delhi

Sub: Application from M/s. Rubamin Ltd. for issuance of licence.

M/s. Rubamin Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of Zinc Oxide. The Department of Chemicals and Petrochemicals had already forwarded the recommendation vide U.O. of even number dated 6.8.2012, recommending revised norms of 1.10 kg.

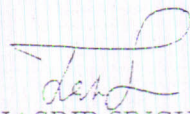
2. Office of DGFT requested the party to submit production consumption data duly certified by Central Excise Authorities. Office of DGFT has provided a copy of the same, according to which the data certified by Excise Authorities is as under:-

Financial Year	Production of Zinc Oxide in MT	Zinc Ash consumed in MT	Others Qty. in MT	Waste Qty. in Mt.	Zinc Ash consumed Per Ton of Zinc Oxide
2010-11	943.29	1252.00	Nil	50.37	1.327
2011-12	1544.34	2015.55	110.22	361.85	1.305
2012-13	3703.87	4037.60	446.64	626.62	1.090

3. The average consumption norms for the last three years calculates to 1.17kg per kg of the Export product. Based on details of manufacturing process furnished by them, this Department reiterates the following norms for the licence application:

A.A. No. - 3410041945 dt. 04.03.2016 ✓

Item of export	Qty	Item of import	Qty
Zinc Oxide	1 kg	Zinc Ash	1.10 kg


(JASBIR SINGH)
Consultant

Shri G. Saravanan. FTDO, O/o DGFT, Udvog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/46 /2011 - Ch.II dated 4.9.2013

13/5

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemical

Shastri Bhawan, New Delhi

Sub: Application from M/s. Rubamin Ltd. for issuance of licence.

M/s. Rubamin Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of Zinc Oxide. The Department of Chemicals and Petrochemicals had already forwarded the recommendation vide U.O. of even number dated 6.8.2012, recommending revised norms of 1.10 kg.

2. Office of DGFT requested the party to submit production consumption data duly certified by Central Excise Authorities. Office of DGFT has provided a copy of the same, according to which the data certified by Excise Authorities is as under:-

Financial Year	Production of Zinc Oxide in MT	Zinc Ash consumed in MT	Others Qty. in MT	Waste Qty. in Mt.	Zinc Ash consumed Per Ton of Zinc Oxide
2010-11	943.29	1252.00	Nil	50.37	1.327
2011-12	1544.34	2015.55	110.22	361.85	1.305
2012-13	3703.87	4037.60	446.64	626.62	1.090

3. The average consumption norms for the last three years calculates to 1.17kg per kg of the Export product. Based on details of manufacturing process furnished by them, this Department reiterates the following norms for the licence application:

AA No. - 3410042195 dt. 23.05.2016

Item of export	Qty	Item of import	Qty
Zinc Oxide	1 kg	Zinc Ash	1.10 kg

(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udvog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/46 /2011 - Ch.II dated 4.9.2013

13/5

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemical

Shastri Bhawan, New Delhi

Sub: Application from M/s. Rubamin Ltd. for issuance of licence.

M/s. Rubamin Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of Zinc Oxide. The Department of Chemicals and Petrochemicals had already forwarded the recommendation vide U.O. of even number dated 6.8.2012, recommending revised norms of 1.10 kg.

2. Office of DGFT requested the party to submit production consumption data duly certified by Central Excise Authorities. Office of DGFT has provided a copy of the same, according to which the data certified by Excise Authorities is as under:-

Financial Year	Production of Zinc Oxide in MT	Zinc Ash consumed in MT	Others Qty. in MT	Waste Qty. in Mt.	Zinc Ash consumed Per Ton of Zinc Oxide
2010-11	943.29	1252.00	Nil	50.37	1.327
2011-12	1544.34	2015.55	110.22	361.85	1.305
2012-13	3703.87	4037.60	446.64	626.62	1.090

3. The average consumption norms for the last three years calculates to 1.17kg per kg of the Export product. Based on details of manufacturing process furnished by them, this Department reiterates the following norms for the licence application:

AA No - 3410042322 dt. 01.07.2016

Item of export	Qty	Item of import	Qty
Zinc Oxide	1 kg	Zinc Ash	1.10 kg

(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udvog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/46 /2011 - Ch.II dated 4.9.2013

13/5

F. No.7/262 /2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

7/83
30 8

Subject :- Advance Authorization No. 5010002400 dated 10.01.2018 for the export of Teak Veneer Sheets - M/s Central India Veneers Pvt. Ltd.

DGFT U.O. No.01/83/50/461/AM-19/DES-IV/40 dated 28.08.2018

DGFT please refer to their file on the subject mentioned above. In this connection, it may please be noted that the firm has informed that they have withdrawn the above Advance Authorisation and assured to provide the withdrawn letter. DGFT may please write to firm/RLA for the confirmation.



(NAND LAL)
Consultant
11.10.2018

Encl.: DGFT File

DGFT(DES-IV)

F. No. 7/220/2018-TSW
 MINISTRY OF COMMERCE & INDUSTRY
 DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
 (TSW Section)

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Subject: Application for the export of Double Side Decorative Laminates with Barrier paper - M/s Crown Décor (P) Ltd.

Advance authorization no. 0810143175 dated 02.08.2018

Advance authorization no. 0810143012 dated 11.07.2018

Advance authorization no. 0810143013 dated 11.07.2018 →

Advance authorization no. 0810143174 dated 02.08.2018

0810143187 dt. 21.03.2018 ✓

Ref: DGFT U.O. No. 01/83/050/444/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/435/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/434/AM-19/DES-IV dated 27.08.2018 →

DGFT U.O. No. 01/83/050/445/AM-19/DES-IV dated 27.08.2018

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper (Thickness 6 mm 41632.50 SQM)	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less
9.	Plexiglas Film	Deleted as no details has been given

7/83

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1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 6 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

NLP

(Nand Lal)
Consultant
10.10.2018

DGFT(DES-IV)

F. No. 7/250/2018 -TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

7/83
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11

Subject:- Advance Authorization No. 0310820320 dated 09.04.2018 for export of paint for fire proofing THERMO – LAG - M/s Carboline India Pvt. Ltd.

DGFT U.O. No.01/83/050/203/AM-19/DES-IV dated 18.06.2018

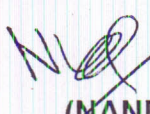
Vide letter dated 24th October, 2018, the firm has given 9% solid resin content in the export product and calculation for requirement of raw material for the manufacture of export product. Based on information furnished by the firm, the following norms are recommended:-

Export Item:- Paint for fire proofing THERMO – LAG (solid content minimum is 93.39%)

Quantity:- 7990 litre (11642.57kg)

Import Items:-

Sl. No.	Description	Quantity recommended in Kg/Ltr
1	THIOPLAST G4/THIOKOL LP3	0.31
2	Araldite 6010/Epon 828/DER	0.19
3	APP EXOLIT AP 422/FRCROSS 484	0.32
4	Melamine Pyrophosphate (Product Code: 13-1100)/FR CROS 685	0.12
5	Panex 35 Milled Carbon Fiber PX35MF0150	0.03
6	Melafine	0.11
7	Epoxy Resin – EPON 8111	0.06


(NAND LAL)
Consultant
31-10-2018

DGFT(DES-IV)

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F. No. 7/250/2018 -TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject:- Advance Authorization No. 0310820320 dated 09.04.2018 for export of paint for fire proofing THERMO – LAG - M/s Carboline India Pvt. Ltd.

DGFT U.O. No.01/83/050/203/AM-19/DES-IV dated 18.06.2018

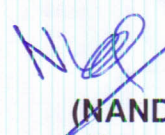
Vide letter dated 24th October, 2018, the firm has given 9% solid resin content in the export product and calculation for requirement of raw material for the manufacture of export product. Based on information furnished by the firm, the following norms are recommended:-

Export Item:- Paint for fire proofing THERMO – LAG (solid content minimum is 93.39%)

Quantity:- 7990 litre (11642.57kg)

Import Items:-

Sl. No.	Description	Quantity recommended in Kg/Ltr
1	THIOPLAST G4/THIOKOL LP3	0.31
2	Araldite 6010/Epon 828/DER	0.19
3	APP EXOLIT AP 422/FRCROSS 484	0.32
4	Melamine Pyrophosphate (Product Code: 13-1100)/FR CROS 685	0.12
5	Panex 35 Milled Carbon Fiber PX35MF0150	0.03
6	Melafine	0.11
7	Epoxy Resin – EPON 8111	0.06


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Consultant
31-10-2018

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F.No.7/222/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance authorization No.0910066228 dated 11.05.2018 for the export of Double Side Decorative Laminates with barrier paper (thickness 2.49 mm and below) - M/s. Elite Laminates Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/507/AM-19/DES-IV/139 Dated 22.10.2018.

Taking cue from SION H-68, following norms are recommended:-

H68	Double Side Decorative Laminates with Barrier Paper (thickness 2.49 mm and below)	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%	1	Kraft Paper	9.15 kg or applied quantity whichever is less
			2	Base Paper	0.214 kg or applied quantity whichever is less
			3	Barrier Paper	0.172 kg or applied quantity whichever is less
			4	Tissue Paper	0.027 kg or applied quantity whichever is less
			5	Phenol	3.52 kg or applied quantity whichever is less
			6	Melamine	0.362 kg or applied quantity whichever is less
			7	Methanol	3.85 kg or applied quantity whichever is less
			8	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on less than 2.49 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B / C$ where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

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F. No. 7/265 /2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject:- Advance Authorization No. 0310821121 dated 21.05.2018 for export of UniAxial - M/s Owens Corning India Pvt. Ltd.

DGFT U.O. No.01/83/50/401/AM-19/DES-IV/40 dated 27.08.2018

Vide e-mail dated 25.10.2018, the firm has given the generic name of Import and Export items and manufacturing process of the product. They have asked 4% wastage of Glass Fibre. Accordingly, the following norms are recommended:-

**Export Item I:- UniAxial 1322 160 cm Item Code 017539
(Glass Fibre Woven)**

Quantity:- 35886 Kg

Import Items:-

Sl. No.	Description	Quantity recommended (Kg.)
1.	WS 3200 2400 Tex (Glass Fibre Roving Windstrand)	35168.280
2.	SE1200 200 Tex (Glass Fibre Roving Windstand)	2153.160

**Export Item II:- UniAxial 1322 200 cm Item Code 017540
(Glass Fibre Woven)**

Quantity:- 2046 Kg

Import Items:-

Sl. No.	Description	Quantity recommended (Kg.)
1.	WS 3200 2400 Tex (Glass Fibre Roving Windstrand)	2005.080
2.	SE1200 200 Tex (Glass Fibre Roving Windstand)	122.760

**Export Item III:- UniAxial 1322 40 cm Item Code 098207
(Glass Fibre Woven)**

Quantity:- 21805 Kg

Import Items:-

Sl. No.	Description	Quantity recommended (Kg.)
1.	WS 3200 2400 Tex (Glass Fibre Roving Windstrand)	21368.900
2.	SE1200 200 Tex (Glass Fibre Roving Windstand)	1308.300

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Colourtex Industries Pvt. Ltd. for the import of raw material against the export of Automate Red PB MIX 500 (Dye content 57% Solvent Red Dye)

(Advance Authorization No. 0310782906 dated 26.5.2014)

(Advance Authorization No. 0310786357 dated 3.7.2014) - 4

Ref: U.O. No. 01/83/50/317/AM-15/DES-IV/3 dated 6.4.2015

U.O. No. 01/83/50/338/AM-15/DES-IV/4 dated 6.4.15 - 2

M/s. Colourtex Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Automate Red PB MIX 500 (Dye content 57% Solvent Red Dye)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

AA. No - 0310821362 dt. 31.05.2018 ✓

1. Item of Export	Qty.	Item of Import	Qty
Automate Red PB MIX 500 (Dye content 57% Solvent Red Dye)	1 kg	1. Beta Naphthol	0.186 kg.
		2. Heptene	0.084 kg
		3. Mix Toluidine	0.214 kg
		4. Amine Oil <i>Aniline</i>	0.060 kg
		5. Sodium Nitrite	0.190 kg
		6. 2-Ethyl Hexylamine	0.099 kg
		7. Sodium Formate	0.179 kg
		8. Aromatic Solvent 150/200 (Heavy Duty Aromatic Solvent Naphtha)	0.380 kg

This issues with the approval of competent authority.

A.K. Agarwal
15/6/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓
Shri Ram Sagar Panjari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13/2015 -CH-II dated 5.6.2015

Ram Sagar

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F. No. 7/266/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization no. 0810142942 dated 29.06.2018 for the export of Pigment Yellow 191 - M/s Vibfast Pigments (P) Ltd.

Ref: DGFT U.O. No. 01/83/50/451/AM-19/DES-IV dated 27.08.2018

In the past, norms were approved by Norms Committee (Meeting No. 26 dated 24.09.2008) based on written comments of Department of Chemicals & Petro Chemicals. Accordingly, following norms is recommended:-

Item of Export	Qty(Kg.)	Item of Import	Qty (Kg)
Pigment Yellow 191 (CI No. 18795)	1	a) 2B Acid	0.474
		b) 1:3 Sulpho Phenyl Methyl Pyrazolone	0.538
		c) Sodium Nitrite	0.151


(Nand Lal)
Consultant
10.10.2018

DGFT(DES-IV)

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F. No. 7/220/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for the export of Double Side Decorative Laminates with Barrier paper - M/s Crown Décor (P) Ltd.

Advance authorization no. 01810143175 dated 02.08.2018

Advance authorization no. 01810143012 dated 11.07.2018

Advance authorization no. 01810143013 dated 11.07.2018

Advance authorization no. 01810143174 dated 02.08.2018

Ref: DGFT U.O. No. 01/83/050/444/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/435/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/434/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/445/AM-19/DES-IV dated 27.08.2018

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper (Thickness 6 mm 41632.50 SQM)	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less
9.	Plexiglas Film	Deleted as no details has been given

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 6 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight. 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq. Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

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(Nand Lal)
Consultant
10.10.2018

DGFT(DES-IV)

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F. No. 7/220/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for the export of Double Side Decorative Laminates with Barrier paper - M/s Crown Décor (P) Ltd.

Advance authorization no. 01810143175 dated 02.08.2018

Advance authorization no. 01810143012 dated 11.07.2018 ↔

Advance authorization no. 01810143013 dated 11.07.2018

Advance authorization no. 01810143174 dated 02.08.2018

Ref: DGFT U.O. No. 01/83/050/444/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/435/AM-19/DES-IV dated 27.08.2018 ↔

DGFT U.O. No. 01/83/050/434/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/445/AM-19/DES-IV dated 27.08.2018

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper (Thickness 6 mm 41632.50 SQM)	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less
9.	Plexiglas Film	Deleted as no details has been given

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 6 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where **A**=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%, **B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.



(Nand Lal)
Consultant
10.10.2018

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F. No. 7/268/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

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Subject: Advance Authorization No. 5210042708 dated 20.07.2018 for export of FRP Moulded Grating - M/s Tribeni Technocom Ltd.

DGFT U.O. No.01/83/50/463/AM-19/DES-IV dated 28.08.2018

Vide e-mail dated 20.10.2018, the firm has submitted their reply saying that E-glass (Roving) as per requirement of customer. In export product they require heavy load capacity and fire retardant product so they are high content of E-glass (Roving).

2. For FRP product, 5% wastage is allowed as per SION – 1037, but in this case, they are manufacturing Mould, therefore, additional 5% wastage is allowed for cutting, grinding, polishing. Accordingly, following norms are recommended:-

Export Item:- FRP Moulded Grating

Quantity:- 14,800 Kg

Import Items:-

Sl. No.	Description	Quantity recommended
1.	E-glass (Relevant grades Rovings)	1.10Kg/Kg content contained in the export
2.	Resin Component (Relevant Isophthalic Fire Retardant Resin)	1.10Kg/Kg content contained in the export


(NAND LAL)
Consultant
31.10.2018

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F. No. 7/220/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for the export of Double Side Decorative Laminates with Barrier paper - M/s Crown Décor (P) Ltd.

Advance authorization no. 01810143175 dated 02.08.2018 ↔

Advance authorization no. 01810143012 dated 11.07.2018

Advance authorization no. 01810143013 dated 11.07.2018

Advance authorization no. 01810143174 dated 02.08.2018

Ref: DGFT U.O. No. 01/83/050/444/AM-19/DES-IV dated 27.08.2018 ↔
DGFT U.O. No. 01/83/050/435/AM-19/DES-IV dated 27.08.2018
DGFT U.O. No. 01/83/050/434/AM-19/DES-IV dated 27.08.2018
DGFT U.O. No. 01/83/050/445/AM-19/DES-IV dated 27.08.2018

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

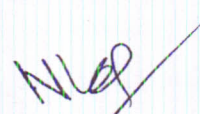
S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper (Thickness 6 mm 41632.50 SQM)	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less
9.	Plexiglas Film	Deleted as no details has been given

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 6 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.


(Nand Lal)
Consultant
10.10.2018

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F. No. 7/220/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for the export of Double Side Decorative Laminates with Barrier paper - M/s Crown Décor (P) Ltd.

Advance authorization no. 01810143175 dated 02.08.2018

Advance authorization no. 01810143012 dated 11.07.2018

Advance authorization no. 01810143013 dated 11.07.2018

Advance authorization no. 01810143174 dated 02.08.2018 ↔

Ref: DGFT U.O. No. 01/83/050/444/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/435/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/434/AM-19/DES-IV dated 27.08.2018

DGFT U.O. No. 01/83/050/445/AM-19/DES-IV dated 27.08.2018 ↔

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper (Thickness 6 mm 41632.50 SQM)	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less
9.	Plexiglas Film	Deleted as no details has been given

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 6 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight. 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

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Consultant
10.10.2018

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No.7/99/2018 -TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject: Advance Authorization No. 03108123874 dated 19-09-2018 – for the export of Self Adhesive paper laminated with BOPP film (190 GSM+/- 10%) -M/s SMI Coated Products Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/524/AM-19/DES-IV/144 dt. 22.10.2018.

The case has examined and taking cue from SION A 2866, the following norms are recommended:-

Export Item: Self Adhesive paper laminated with BOPP film (190 GSM+/- 10%) (containing thermal paper and BOPP Film).

Quantity : 1 Sq. Meter

Import Items :-

Sl. No.	Item Description	Quantity recommended
1.	Thermal Paper in Jumbo Roll (70 GSM +/-10%)	1.04 Sq. Meter/sq meter content contained in export
2.	Adhesive (55% Solid) (Water based)	0.063 kg.
3.	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Meter/sq meter content contained in export
4.	BOPP Film 29 Micron (26 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contained in export

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31.10.2018

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